

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
OA NO. 740 OF 2024**

IN THE MATTER OF:

KARAN SINGH

....APPLICANT

Versus

STATE OF PUNJAB AND ORS.

....RESPONDENTS

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Place: New Delhi

Date: 29.11.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 740 of
2024**

Karan Singh

....Applicants

Versus

State of Punjab & Others

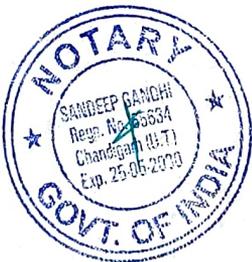
...Respondents

Compliance Report by way of an affidavit of
Jaspreet Talwar, Additional Chief Secretary,
Mines & Geology, Punjab on behalf of
respondent no. 01.

I, the above-named deponent do hereby solemnly declare and
affirm as under:-

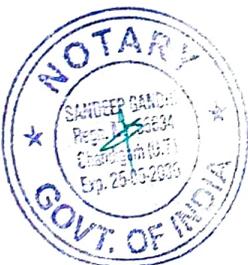
1. That, the above-mentioned Original Application is fixed for
hearing on 01.12.2025 before this Hon'ble Tribunal.
2. That, when this matter last came for hearing on 13.10.2025,
this Hon'ble Court was pleased to pass the following
directions:-

*"In compliance of the previous order dated
29.07.2025, Ms. Jaspreet Talwar, Additional Chief*



Secretary, State of Punjab has appeared virtually and has informed that the Punjab Regulation of Crusher Units, and. Stockists and Retailers Act, 2025 has been enacted and Punjab Minor Mineral (First Amendment) Rules, 2025 thereunder have been framed setting up in place the mechanism for regulating the crushers in the State of Punjab. She submits that the additional affidavit will now be filed within three weeks disclosing the full details of the Act and the Rules. Short affidavit dated 28.08.2025 has been filed by the Respondent No. 1 disclosing the action which has been taken to curb the illegal mining Learned. Counsel for the Applicant submits that the full details of the action required to be taken have not been disclosed. Hence, we permit the Applicant to place on record the details wherein the action is still warranted. Let the same be done within three weeks. List on 01.12.2025.”

3. That, in compliance with the directions of this Hon'ble



Tribunal, it is submitted that the State has enacted the Punjab Regulation of Crusher Units, Stockists & Retailers Act, 2025 (attached as **Annexure-A**) and notified the Punjab State Minor Minerals (Amendment) Policy, 2025 (attached as **Annexure-B**). This act and policy introduce a modern, technology-driven, accountable system for monitoring mining and crusher-related activities. These reforms represent a significant departure from the Mining Policy 2023, strengthening transparency, monitoring, and compliance.

I. **2023 Policy** focused primarily on supply and affordability of sand and gravel. Whereas the Punjab State Minor Minerals (Amendment) Policy, 2025 additionally introduced a new category of mining site, i.e., '**Crusher Owner Mining Sites (CRMS)**'. These are the licensed gravel sites exclusively for registered crusher owners, wherein registered Crusher Owners can apply and opt to mine the gravel as minor mineral themselves. This reform is directly aimed at:

- i. Enabling crusher owners to secure legal source of raw material.



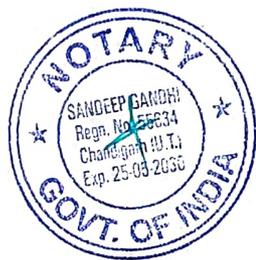
- ii. Controlling illegal gravel mining.
- iii. Linking crushers with dedicated legal mining areas.
- iv. Reducing dependence on riverbeds.
- v. Eliminating illegal cross-border sourcing.
- vi. Reducing dependence on other States.
- vii. Enhancing monitoring & accountability by correlating supply-demand from crushers.

Till date, applications of 238 Crusher Owner Mining Sites (CRMS) have been received, out of which 26 sites are in the approved DSRs and their Letter of Intent has been issued. For the rest of the 212 sites, they are being included in the new DSRs which are in the process of being finalized. The total area of these 238 sites for which CRMS applications have been received is 891 Hectares, which signifies the increase in area under legal mining.

II. Strengthening of the Mining Rights Framework

The 2025 Amendment introduces:

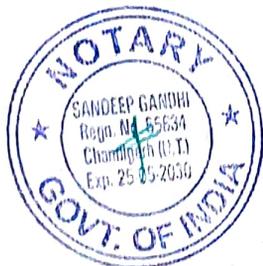
- i. Five-year mining rights for CRMS.



- ii. Defines a Strict 'Environmental Clearance' timeline (6 months + 6 months extension with applicable fee).
- iii. Automatic forfeiture of fees on non-compliance.
- iv. Transparent procedure for allotment of Letter of intent to applicants.
- v. Mandatory inclusion of adjoining land for CRMS so as to prevent illegal untagged mining pockets.

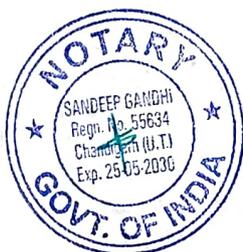
III. The Department of Water Resources Punjab has identified 85 de-silting sites in the state of which 36 de-silting sites comprising of 3,19,46,482 Sq feet area and 25,55,05,547 cft of material, are being auctioned out. This de-silted material shall open one more legal source for sale and processing of minor minerals in the open market.

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4. That, in further compliance with the last order, the answering Respondent submits additional details of Punjab Regulation of Crusher Units, and Stockists and Retailers Rules, 2025 (attached as **Annexure-C**) and monitoring mechanisms thereunder:



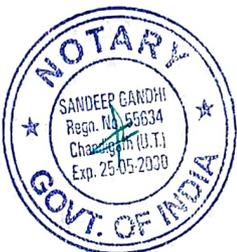
I. That the State of Punjab has undertaken comprehensive regulatory reforms for the scientific, transparent, and accountable regulation of stone crusher units by enacting the Punjab Regulation of Crusher Units, and Stockists and Retailers Act, 2025 and notifying the rules thereunder on 14.07.2025. These statutory instruments constitute the first dedicated legal framework in the State exclusively governing the establishment, registration, functioning, monitoring, and environmental compliance of crusher units.

II. That under the aforesaid Act and Rules, mandatory registration of all crusher units has been introduced, requiring detailed scrutiny of ownership, location, capacity of machinery, environmental consent, and compliance with siting criteria. No crusher unit is permitted to operate without valid registration and annual renewal. Further, as per Rule 3, every Crusher Unit in the State has now been allotted a Crusher Unique Registration Number (CURN). CURN ensures unique identity, scientific record-keeping, and real-time visibility of each crusher's operations. It



enables end-to-end monitoring of raw material inflow and outgoing processed material, thereby eliminating scope of unaccounted operations.

III. That the Rule 9 mandates verification of both input and output of minor minerals at crusher units through monthly returns filed on the Mining Portal. These returns include details of raw material received, quantity processed, finished material dispatched, and closing stock. The system enables cross-verification with Transit Passes and Interstate Checkpost records, thereby substantially reducing the scope of illegal extraction or undisclosed processing. Further, as per rule 11, every Crusher Unit must maintain daily and monthly stock registers, and departmental officers are mandated to conduct periodic physical verification (monthly by Junior Engineer, quarterly by Assistant District Mining Officer, six-monthly by District Mining Officer, and annually by Superintending Engineer). Any excess, unaccounted or unclaimed material is deemed illegal and liable for seizure and penal action. These provisions ensure continuous monitoring, eliminate scope

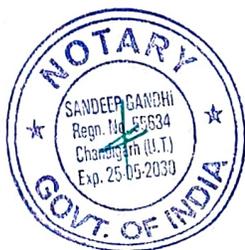


of manipulation, and enable detection of irregularities.

IV. That the State has operationalised a fully digital “Crusher Module” on the Mining Portal for automated scrutiny of returns, generation of e-Transit Passes, calculation of Mineral Processing Fee (MPF), and real-time monitoring of material movement. The system generates alerts for mismatch, excess processing, or abnormal stock patterns, enabling immediate field action.

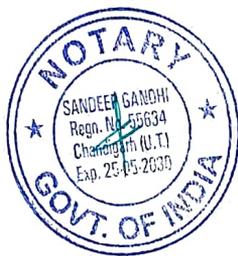
V. That the Rules further require installation of ‘Smart Meters’ on crusher units to digitally record the power consumption and thereby calculate the quantum of raw material processed by the crusher. These meters shall transmit real-time data to the server, ensuring transparent monitoring of production and preventing clandestine operations. Material processed by the crusher unit will be matched as per the electricity consumption to avoid any kind of undisclosed processing.

VI. That the Rules expressly prohibit the use of diesel generators at crusher units. All units are required to shift to electricity supply, thereby eliminating any chance of



illegal processing by the crusher units. The State has already issued notices for removal of gensets, and compliance is being enforced in a strict manner.

VII. That the State has established and further strengthened the interstate check posts along the borders of Punjab. These check posts are equipped with CCTV surveillance systems to monitor the movement of vehicles transporting minor minerals. Furthermore, the Department of Mines and Geology, Punjab, vide Notification dated 15.10.2025 (the Punjab Minor Mineral (Third Amendment) Rules, 2025), has mandated that every vehicle transporting minor minerals shall obtain a Confirmation Receipt (CR) Form at the interstate check post, which shall serve as a valid transit pass for movement within the State of Punjab. This mechanism ensures that only legally extracted and duly recorded minor minerals are permitted to enter the State boundaries. The Department also proposes to install Automatic License Plate Recognition (ALPR) cameras and RFID readers at these check posts with the objective of further curbing and eliminating the movement of illegal



mineral-laden vehicles. Further, the Department has also made deterrent provision in the Rule 75 of PMMR 2013 vide notification dated 29.10.2022 (attached as **Annexure-D**), under which heavy penalty ranging from Rs. 50,000 to Rs. 2,00,000 is being imposed on the illegal transportation of minerals.

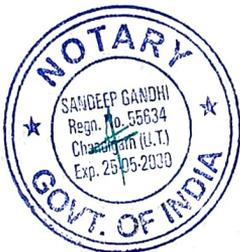
VIII. That in exercise of the powers conferred under Section 4(3) of the Punjab Regulation of Crusher Units, Stockists and Retailers Act, 2025, read with Rule 8 of the Rules framed thereunder, the Government has prescribed a Mineral Processing Fee (MPF) payable by all Crusher Units. The said fee is intended to compensate for the damage caused to roads and public infrastructure due to continuous movement of heavy vehicles engaged in transportation of raw material to the crusher units and processed material therefrom. The MPF has been made applicable on all Transit Passes generated by crusher units w.e.f. 22.10.2025. It is further submitted that the MPF shall be utilized strictly for restoration, strengthening, and improvement of road and other public infrastructure in and

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around the crusher zones, so as to mitigate adverse impacts on residents living in the vicinity and to ensure safe and durable public infrastructure. A comprehensive Standard Operating Procedure (SOP) dated 26.11.2025 for the utilization of Mineral Processing Fee (MPF) funds has been duly formulated and issued by the Department (attached as **Annexure-E**). The SOP has been circulated to all stakeholder departments for uniform implementation and for ensuring that expenditure is incurred strictly on eligible projects in a transparent and accountable manner.

IX. That in addition to MPF, an Environment Management Fund (EMF) has been levied on crusher units, as they fall under the 'Orange Category' of industries under the Punjab Pollution Control Board norms. The EMF is being collected for environmental mitigation, pollution control measures, dust-suppression systems, and green-belt development in and around crusher zones. An SOP dated 17.11.2025 (attached as **Annexure-F**) has also been issued for uniform, transparent and need-based utilization of EMF funds.



X. That the Mining Policy was also amended vide Notification dated 30.04.2025 enabling the allotment of "Crusher Owner Mining Sites (CRMS)" exclusively for supply of raw material to crusher units. This policy reform will reduce dependence on unauthorized sources and will significantly curb illegal mining. Till date, 24 Letters of Intent (LoIs) have been issued for such sites, and the applicants are at various stages of obtaining Environmental Clearance. After operationalisation of these sites, the dependence on unregulated sources of raw material will significantly reduce, as crusher owners shall have regulated, compliant and assured sources of supply.

 XI. That under Rule 13, registration of Crusher Units can be suspended for violations, including non-submission of returns, illegal mining notices, breach of statutory provisions, or non-payment of Government dues. Suspension empowers the DMO to seal the premises and halt all operations, preventing continuation of illegal activity. Further, Rule 14 provide for termination of registration in cases of repeated violations, criminal

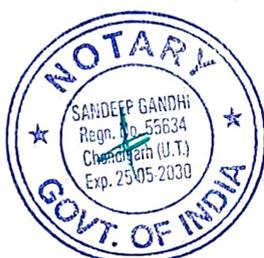


conviction for mining offences, failure to comply with notices, or default in payment of assessed dues. Upon termination, the unit is barred from re-registration for up to three years, thereby permanently dismantling illegal operations. Also rule 26 empowers the District Mining Officer to seize illegally procured minor minerals, along with machinery, tools, and vehicles used for illegal activities. Seized material will be disposed off through public auction in accordance with law, ensuring that illegal operations are not financially rewarded.

XII. That the cumulative effect of the above reforms- mandatory registration, digital monitoring, smart meters, elimination of gensets, strengthened checkpoints, MPF and EMF levies, and allotment of Crusher Owner Mining Sites-is the creation of a transparent, traceable, and scientifically regulated regime for the operation of crusher units, thereby substantially minimizing illegal mining and associated environmental damage.

XIII. That the State, through these statutory measures, technological interventions, and policy reforms, has

dm



ensured that the functioning of crusher units is environmentally compliant, legally regulated, and aligned with the principles of sustainable mining.

5. That, the above statutory measures, read with the enforcement actions already placed on record (FIRs, challans, suspension notices, and recovery amounts), show that the State is fully cognizant of the problem and fully committed to minimizing/eliminating the menace of illegal mining and has established a comprehensive, technology-driven, multi-layered regulatory framework to curb illegal mining and ensure environmental compliance. The answering Respondent therefore prays that the additional details submitted herein in compliance with the order dated 13.10.2025 may kindly be taken on record and the OA 740 may kindly be disposed off.

Place: Chandigarh

Date: 28/11/25

28 NOV 2025

28 NOV 2025



ATTESTED. 14

Sandeep Gandhi
Notary Chandigarh (UT)

DEPONENT

(Jaspreet Talwar)

Additional Chief Secretary,
Department of Mines and Geology,
Punjab.

The contents of this Affidavit / Document has been explained to the deponent/executor he/she has admitted the same to the correct The deponent/executor has signed register

at Sr. No. 9 P. No. 2 dated 28 NOV 2025

Identify the deponent/executor who has signed the document in my presence

Signature

VERIFICATION

Verified that the contents of para nos. 1 to 5 of the reply of my above affidavit are true and correct to my knowledge and as per information derived from the official record. No part of it is false and nothing relevant has been concealed or mis-stated therein.

Place: Chandigarh

Date: 28/11/25

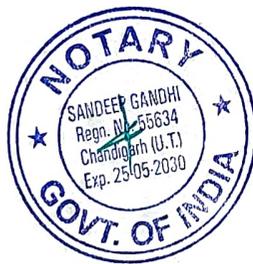
28 NOV 2025

DEPONENT

(Jaspreet Talwar)

Additional Chief Secretary,

Department of Mines and Geology,
Punjab.



ATTESTED.


Sandeep Gandhi
Notary, Chandigarh (UT)



Punjab Government Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, THURSDAY, APRIL 24, 2025
(VAISAKHA 4, 1947 SAKA)

LEGISLATIVE SUPPLEMENT

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PUNJAB GOVT. GAZ.(EXTRA), APRIL 24, 2025
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PART-I**GOVERNMENT OF PUNJAB**

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 23rd April, 2025

No.7-Leg./2025.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 9th day of April, 2025, is hereby published for general information :-

**THE PUNJAB REGULATION OF CRUSHER UNITS, AND
STOCKISTS AND RETAILERS ACT, 2025**

(Punjab Act No.6 of 2025)

AN

ACT

to regulate the operations of Crusher Units, and Stockists and Retailers engaged in the processing of minor minerals as defined in the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No.67 of 1957).

BE it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India as follows:-

PART- I

1. (1) This Act may be called the Punjab Regulation of Crusher Units, and Stockists and Retailers Act, 2025. Short title, extend and commencement.
- (2) It shall extend to the whole of the State of Punjab.
- (3) It shall come into force on such date as the Government may, by notification, appoint.
2. (1) In this Act, unless the context requires otherwise,- Defintions.
 - (a) "Assessing Authority" means the District Mining Officer and includes such other officer, as may be authorized by the Director to make assessment under this Act or rules made thereunder;
 - (b) "Calendar Year" means the period from 1st January till 31st December in a Gregorian Calendar,-
 - (c) "Crusher Owner" includes,-
 - (i) Owner of the Crusher Unit in case of Sole Proprietorship;
 - (ii) Directors in case of incorporation of the Crusher Unit as a Company;

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- (iii) Partners in case of incorporation of the Crusher Unit as a firm or partnership;
 - (iv) Trustees in case of incorporation of the Crusher Unit as a Trust;
 - (v) Members in case of incorporation of the Crusher Unit as a Society; and
 - (vi) Lessee and Lessor of the Crusher Unit;
- (d) “Crusher Unit” means an industrial unit established for the processing of minor minerals, duly incorporated as a Sole Proprietorship or a Partnership or a Company or a Trust or a Society, and shall include Screening Plants;
- (e) “default of Government Dues” means the default in payment of any Government Dues or the default in timely payment of any permitted instalment of Government Dues, that have accrued as a result of any Assessment Order and for which a Notice has been duly issued to a Crusher Unit or a Stockist and Retailer asking it to make the payment forthwith;
- (f) “Department” means the Department of Mines and Geology, Government of Punjab;
- (g) “derivative” means any or all of the products obtained after processing of minor minerals in any Crusher Unit;
- (h) “Director” means the Director, Mines and Geology Government of Punjab;
- (i) "District Mining Officer" means the District Level Officer appointed by the Government for the purposes of this Act;
- (j) "Environmental Management Fund (EMF)" means the Fund in which the amount charged from the Crusher Owner under this Act shall be credited, which shall be utilized as per the provisions of the Punjab Minor Mineral Rules, 2013, as amended from time to time;
- (k) “Government” means the Government of the State of Punjab in the Department of Mines and Geology;
- (l) “Government dues” means any unpaid fee, tax, royalty, penalty or any other charge levied by the Government of Punjab in connection with the excavation, purchase, sale and processing of minor minerals and any derivative thereof, and shall include any recoverables from the Crusher Unit or Stockist and Retailer at the commencement of this Act;

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- (m) “illegal mining” means any activity associated with illegal excavation and sale of minor minerals;
 - (n) “illegal processing” means any activity undertaken by a Crusher Unit for processing of illegally excavated or illegally procured or illegally purchased minor minerals;
 - (o) “illegal purchase” means the purchase or possession of minor minerals without any valid proof of purchase;
 - (p) “prescribed” means prescribed by rules made under this Act;
 - (q) “Registration” means the Registration of a Crusher Unit with the Department;
 - (r) “Return” means any statement of account in such form, as may be prescribed;
 - (s) “Stock” means unprocessed sand or gravel or derivatives lying with a Crusher Unit or Stockist and Retailer; and
 - (t) “Stockist and Retailer” means any legal entity engaged in the sale and purchase of minor minerals and derivatives at a site other than the Pit Head of a mine or a Crusher Unit.

(2) Unless defined otherwise, the words and expressions used in this Act shall have the same meaning as, respectively, assigned to them in the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No.67 of 1957) and the rules made thereunder.

PART-II

3. (1) It shall be mandatory for every Crusher Unit to register itself with the Department in such form and in such manner, as may be prescribed. Registration of
Crusher Units.

(2) Registration of any Crusher Unit shall be non-transferable in case of Sole Proprietorship and firms.

(3) The Crusher Unit Registration Number (CURN) of a Crusher Unit shall be unique. The Registration Number shall remain unchanged even if there is a change in the Crusher Owners.

(4) The Department shall endeavour to put in place a seamless online portal for Registration of Crusher Units.

(5) The validity of any Registration shall expire upon the end of a Calendar Year or such period, as may be prescribed.

(6) The Department may refuse to register any Crusher Unit that,-

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-
- (a) fails to meet its mandatory requirements as may be prescribed or any direction issued under this Act;
 - (b) violates any of the provisions of this Act; or
 - (c) is in default of any Government Dues mandated under this Act.

(7) Any Crusher Unit, registered with the Department prior to the coming into force of this Act, shall continue to remain Registered for the remaining period of its Registration, unless terminated earlier under section 9 of this Act.

(8) A period of three months, from the date of coming into force of this Act, shall be granted to every Crusher Unit to bring its operations in conformity with the provisions of this Act before any penal proceedings under this Act are initiated against it.

Fees and 4. (1) The Government shall, from time to time, prescribe the fee to
payments. be paid by a Crusher Unit for,—

- (a) Registration;
- (b) renewal of Registration; and
- (c) delayed renewal of Registration of any Crusher Unit.

(2) Any application received without the accompanying fee shall be summarily rejected.

(3) The Government may, from time to time, prescribe a Mineral Processing Fee to be paid by the Crusher Unit for the purpose of damage to infrastructure of roads or waterways etc as a result of the running of the Crusher Unit and to and fro transportation of minor minerals and derivatives from it.

(4) Where the Government assigns any or all the functions under this Act to a Board or Corporation, established by the State Government, the Government may, from time to time, prescribe an annual Administration Fee to be paid by a Crusher Unit to such a Board or Corporation.

Environmental 5. (1) Every Crusher Unit shall be liable to pay such amount, as
Management may be prescribed into the Environmental Management Fund established by
Fund. the Government, on account of the environmental damage caused by the operation of such a Crusher Unit:

Provided that where the Crusher Unit obtains a certificate from the Punjab Pollution Control Board that it is a non-polluting industrial unit, no such amount shall be payable by it.

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(2) Every Crusher Unit shall continue to be liable to pay any amount assessed to be paid into the Environmental Management Fund under any Policy in force from time to time before the commencement of this Act.

(3) Any Crusher Unit with liabilities under sub-section (2) shall, within three months of the commencement of this Act or the assessment of such liability, whichever is later, pay such outstanding liabilities into the Environmental Management Fund, failing which its registration shall be deemed to have been terminated.

6. (1) Any Crusher Unit with a valid Consent to Operate issued by the Punjab Pollution Control Board shall be eligible to apply for Registration with the Department. Eligibility to be registered as a Crushed Unit.

(2) Every legal entity applying for registration of Crusher Unit shall,-

(a) possess permanent Account Number (PAN) issued by the Income Tax Department;

(b) possess Goods and Services Tax Identification Number (GSTIN); and

(3) fulfill such other criteria, as may be prescribed.

7. (1) It shall be mandatory for every Crusher Unit to apply for renewal of its Registration at least forty five days before its expiry in such form and in such manner, as may be prescribed: Renewal of Registration of a Crusher Unit.

Provided that any application for renewal of registration, received less than forty five days before the expiry of Registration, shall be treated as delayed renewal of Registration.

(2) The Registration of any Crusher Unit shall not be valid beyond the last day of any Calendar Year i.e. 31st December of any year or such date, as may be prescribed.

(3) The renewal of Registration shall be permitted only if the Crusher Unit,-

(a) satisfies the criteria for Registration of the Crusher Unit as on 1st January of the forthcoming year;

(b) is not in default of any Government dues, including the amount required to be paid by it into the Environmental Management Fund; and

(c) has filed all the prescribed Returns until the month of October of the year in which its Registration is valid.

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(4) The renewal of Registration of a Crusher Unit shall be automatic, unless rejected for specific reasons to be recorded, in writing, within a period of forty five days of applying.

Suspension of 8. (1) An officer not below the rank of District Mining Officer may
Registration of a suspend the Registration of any Crusher Unit in such form, as may be
Crusher Unit. prescribed, upon the availability of preliminary evidence of,-

- (a) failure to file two consecutive Returns;
- (b) conviction by a Court in any criminal case related to illegal mining;
- (c) illegal mining attributed to the Crusher Unit in such form, as may be prescribed;
- (d) illegal purchase attributed to the Crusher Unit in such form, as may be prescribed;
- (e) illegal processing attributed to the Crusher Unit in such form, as may be prescribed;
- (f) violation of any of the provisions of the Mines and Minerals (Development and Regulation) Act, 1957;
- (g) violation of any of the provisions of the Punjab Minor Mineral Rules, 2013;
- (h) violation of any of the provisions of this Act, or any direction issued or any rule made thereunder;
- (i) withdrawal of Consent to Operate by the Punjab Pollution Control Board; or
- (j) failure to pay, within the time period prescribed, any Government Dues for which an Assessment Order has been passed by the Competent Authority.

(2) Where the Registration of any Crusher Unit has been suspended, the officer issuing such an order shall draw up the Articles of Suspension in such form, as may be prescribed, citing the reasons for suspension of the registration of the Crusher Unit and convey the same to the Crusher Owner within seven working days of issuance of the order of suspension.

(3) The Crusher Owner may seek a review of the order of suspension within seven days of the receipt of Articles of Suspension.

(4) No order of suspension shall remain in force beyond six months from the date of issue.

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(5) The District Mining Officer, or such other officer, as may be authorized by the Director in this regard, may seal the Crusher Unit during the period of suspension.

(6) The Crusher Owner shall not operate the Crusher Unit during the period of suspension of Registration.

9. (1) An officer, not below the rank of District Mining Officer, may terminate the Registration of any Crusher Unit in such form, as may be prescribed in the event of,- Termination of Registration of a Crusher Unit.

- (a) failure to file at least three Returns in a Calendar Year;
- (b) conviction by a Court in any criminal case registered under the provisions of this Act along with sentence of a minimum of one year simple imprisonment;
- (c) charges of illegal mining having been proved against it;
- (d) charges of illegal purchase having been proved against it;
- (e) charges of illegal processing having been proved against it;
- (f) violation of any of the provisions of the Mines and Minerals (Development and Regulation) Act, 1957;
- (g) violation of any of the provisions of the Punjab Minor Mineral Rules, 2013;
- (h) violation of any of the provisions of this Act, or any direction issued or any rule made thereunder;
- (i) withdrawal of Consent to Operate by the Punjab Pollution Control Board; or
- (j) failure to pay, within the time period prescribed, any Government Dues for which an Assessment Order has been passed by the Competent Authority, and such Government Dues have been declared as arrears of land revenue.

(2) In the event of termination of Registration of a Crusher Unit, the Crusher Unit shall not be Registered again until after the expiry of a period of three years from the date of order of Termination of Registration:

Provided that the change of ownership, or any other ground whatsoever, shall not be a valid ground for early registration of any Crusher Unit whose Registration has been terminated:

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Provided further that in exceptional circumstances, the Government may reduce the period of three years to not less than one year upon the payment of such penal fee, as may be prescribed.

(3) No order of termination of Registration shall be passed without affording an opportunity of hearing to the Crusher Owner.

(4) The District Mining Officer, or any other officer authorized by the Director in this regard, shall seal the Crusher Unit within forty eight hours of the termination of Registration.

PART-III

Prohibition of 10. certain activities.

No Crusher Unit shall,-

- (a) fail to file, within the prescribed time period, any or all of the Returns, as may be prescribed;
- (b) sell any derivative for which the proper return has not been filed;
- (c) sell any derivative at a price higher than the maximum price notified by the Government for such a derivative;
- (d) process minor minerals obtained through illegal mining or through illegal purchase;
- (e) keep any stock procured through illegal purchase;
- (f) refuse access to the premises of the Crusher Unit for any random or scheduled inspection by an official of the Department;
- (g) refuse access to the books of accounts on the basis of which the prescribed Returns have been filed;
- (h) fail to promptly inform the department about any change in the ownership of the Crusher Unit;
- (i) fail to promptly inform the Department about any change in the Crusher Owners of the Crusher Unit;
- (j) fail to promptly inform the Department about any Lease Deed executed with respect to the Crusher Unit;
- (k) be leased out by any person other than the Crusher Owner; and/or
- (l) engage in monopolistic practices on its own, or in conjunction with other Crusher Units.

Liability. 11. (1) All the Crusher Owners shall be jointly and severally liable for the violation of any of the provisions of this Act.

(2) Where the Crusher Unit has been leased out, the Lessor and the Lessee shall both be jointly and severally liable for the violation of any of the provisions of this Act subsequent to the execution of the Lease Deed:

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Provided that where the net worth of the Lessee is more than the prescribed threshold, the Lessee, and not the Lessor, shall be held liable for the violation of any of the provisions of this Act subsequent to the execution of the Lease Deed:

Provided further that where there has been a violation of the provisions of clause (i) of section 10 of this Act, the Lessor and Lessee shall also be jointly and severally liable for any violation of any of the provisions of this Act prior to the execution of the Lease Deed.

(3) In the event of any violation of the provisions of clause (h) of section 10 of this Act, the previous Crusher Owners and the subsequent Crusher Owners shall both be jointly and severally liable for violation of any of the provisions of this Act subsequent to the change of ownership:

Provided that where the previous Crusher Owner has promptly informed the Department about the change in ownership, he shall not be held liable for any violation of any of the provisions of this Act subsequent to the change of ownership.

PART-IV

12. (1) It shall be mandatory for every Stockist and Retailer to obtain a licence for running its operations in such form, as may be prescribed. Stockist and
Retailer License.

(2) The application for the Licence shall be submitted in such Form and which shall be considered in such manner as may be prescribed.

(3) The grant of a Stockist and Retailer Licence shall not grant an automatic right to commence operations and the Licencee shall be bound to separately obtain all mandatory permissions and clearances as required under any other law for the time being in force.

(4) The Government may, from time to time, notify the fee to be charged for issuance of a Stockist and Retailer Licence.

(5) The Government may, from time to time, notify the Annual Licence Fee to be charged for continuation of a Stockist and Retailer Licence.

(6) The Government may, from time to time, notify the late fee to be charged for continuation of a Stockist and Retailer Licence for which the Annual Licence Fee had not been paid in time.

(7) Stockist and Retailer Licence shall be non-transferable in case of Sole Proprietorship and firms.

(8) The Stockist and Retailer Licence Number (SRLN) shall be unique. The Stockist and Retailer Licence Number shall remain unchanged even if there is a change in the ownership of the Stockist and Retailer.

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(9) A new owner of the Stockist and Retailer shall inherit all Government Dues payable by such Stockist and Retailer.

(10) The Department shall endeavour to put in place a seamless online portal for Licensing of Stockists and Retailers.

(11) The validity of any Stockist and Retailer Licence shall expire upon the end of a Calendar Year i.e. on 31st December.

(12) A period of three months, from the date of coming into force of this Act, shall be granted to every Stockist and Retailer to bring its operations in conformity with the provisions of this Act before any penal proceedings under this Act are initiated against it.

Eligibility for obtaining Stockist and Retailer License. 13. (1) The grant of a Stockist and Retailer Licence shall be issued on demand.

(2) Every legal entity applying for a Stockist and Retailer Licence shall,—

(a) possess Permanent Account Number (PAN) issued by the Income Tax Department;

(b) possess Goods and Services Tax Identification Number (GSTIN); and

(c) fulfill such other criteria, as may be prescribed.

Renewal of Stockist and Retailer license. 14. A Stockist and Retailer Licence shall be deemed to have been renewed upon payment of the Annual Licence Fee and Late Fee, if any.

Suspension of Stockist and Retailer License. 15. (1) The District Mining Officer may suspend a Stockist and Retailer Licence in such form, as may be prescribed, in case of any proven violation of any of the provisions of this Act or in case of indulgence in any act that seeks to promote illegal mining.

(2) The order of suspension of a Stockist and Retailer Licence under sub-section (1) shall not remain in force beyond a period of six months.

(3) Where the Stockist and Retailer Licence has been suspended for non-payment of Government dues, as assessed by the District Mining Officer, the Stockist and Retailer Licence shall regain its validity upon payment of such Government dues and subsequent written orders, as may be prescribed:

Provided that the Stockist and Retailer may appeal within thirty days against the original Assessment Order by paying fifty percent of the assessed Government dues and in all such cases the Stockist and Retailer Licence shall regain its validity until the final decision on the appeal.

(4) A Stockist and Retailer Licence shall be deemed to be suspended indefinitely upon expiry of the period of the Licence if the Annual Licence Fee for the succeeding year has not been paid before the expiry of the Licence:

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Provided that the Licence shall regain its validity upon payment of the Annual Licence Fee and Late Fee.

16. (1) The District Mining Officer may terminate a Stockist and Retailer Licence in prescribed form in case of any proven violation of any of the provisions of this Act. Power to terminate a Stockist and retailer License.

(2) No order of termination of a Stockist and Retailer Licence shall be passed without affording an opportunity of hearing.

PART-V

17. (1) An appeal shall lie before the Director against every original order passed under sub-section (6) of Section 3 of this Act, provided that the appeal has been filed within thirty days of the passing of such an original order. Appeal.

(2) No appeal shall lie against any order passed under sub-section (1) of section 8 of this Act.

(3) An appeal shall lie before the Director against every original order passed under sub-section (1) of section 9 of this Act, provided that the appeal has been filed within thirty days of the passing of such an original order:

Provided that where the original order has been passed by the Director, the appeal shall lie before the Government:

Provided further that where the original order has been passed for failure to pay Government dues, the Crusher Owner may, along with the appeal, opt to deposit fifty percent of the assessed Government dues subject to the outcome of the appeal, and in all such cases the Registration of the Crusher Unit shall regain its validity until the final decision on the appeal.

(4) An appeal against every original order passed under sub-section (1) of section 16 shall lie before the Director, provided that the appeal has been filed within thirty days of the passing of such an original order.

18. (1) A Review Application shall lie against any order passed under sub-section (1) of section 8 of this Act before the same authority which had passed the order. Review.

(2) A Review Application shall lie against an order passed under sub-section (1) of section 15 of this Act before the same authority which had passed the order.

(3) No Review Application shall lie against any order passed under any other part of this Act.

19. (1) A Revision Application shall lie before the Government against every order passed under sub-section (1) of section 9 of this Act, provided that the Revision Application has been filed within thirty days of the passing of such an order. Revision.

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(2) A Revision Application shall lie before the Government against every order passed by the Director under sub-section (3) of section 17 of this Act, provided that the Revision Application has been filed within thirty days of the passing of such an order:

Provided that where the Director has passed the order for failure to pay Government dues, the Crusher Owner may, along with Revision Application, opt to deposit hundred percent of the Government dues assessed by the Director subject to the outcome of the Revision Application, and in all such cases the Registration of the Crusher Unit shall regain its validity until the final decision on the Revision Application.

PART-VI

Power to regulate prices. 20. (1) The Government may, from time to time, notify the maximum sale price of derivatives by any Crusher Unit.

(2) The Government may, from time to time, notify the maximum sale price of sand, gravel and derivatives by any Stockist and Retailer.

Power to issue directions. 21. (1) The Government may issue directions, from time to time, in order to enforce the sale of sand, gravel and derivatives at the notified maximum sale price.

(2) Wherever a direction has been issued in sub-section (1), it shall be mandatory for every Crusher Unit, and Stockist and Retailer to comply with the same.

(3) The Director may, with the approval of the Government, issue suitable directions, from time to time, for the smooth implementation of the provisions of this Act.

Transactions through online portal. 22. (1) It shall be mandatory for every Crusher Unit, and Stockist and Retailer to purchase sand and gravel from a legal mining site. An online portal, or any other electronic or digital means, for undertaking such transactions may be prescribed.

(2) It shall be mandatory for every Stockist and Retailer to purchase derivatives from a Registered Crusher Unit. An online portal, or any other electronic or digital means, for undertaking such transactions may be prescribed.

(3) An online portal, or any other electronic or digital means, for accepting orders for sale of sand, gravel and derivatives may be prescribed.

(4) The Government may direct to deposit, in part or in whole, the advance payment of royalty as per the provisions of the Punjab Minor Mineral Rules, 2013, as amended from time to time, or any other amounts due under

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this Act, and for this purpose prescribe an online portal, or any other electronic or digital means, for accepting such amounts.

PART-VII

23. (1) An officer, not below the rank of District Mining Officer, shall have the power to enter the premises of any Crusher Unit or Stockist and Retailer and seize any documents, which in his opinion are likely to prove, or assist in proving, any violation of the provisions of this Act and thereafter draw up a seizure memo in the prescribed form. Power to seize.

(2) An officer not below the rank of District Mining Officer, shall have the power to enter the premises of any Crusher Unit or Stockist and Retailer and seize any illegally procured minor minerals and/or derivatives lying with such a Crusher Unit or Stockist and Retailer, proven by way of a summary inquiry, and thereafter dispose it in the open market, either through auction or through direct sale at the maximum sale price notified by the Government for these items, and thereafter draw up a seizure memo in the prescribed form.

(3) An officer not below the rank of District Mining Officer, may seize any minor mineral and/or derivatives being transported in contravention of the provisions of this Act along with any tool, equipment, Transport Vehicle and such other things used in the commission of the offence, draw up a Seizure memo in the prescribed form and thereafter, after giving an opportunity of hearing, sell these in the open market through open auction and deposit the proceeds with the Government Treasury:

Provided that any seized minor mineral and/or derivatives may be directly sold at the maximum sale price notified by the Government for these items:

Provided further that lack of knowledge of the illegal nature of the material being transported shall not, in any way, provide any relief or compensation whatsoever for the owner of any Transport Vehicle being auctioned or for the purchaser of the minor mineral and/or derivatives being auctioned.

24. (1) The Assessing Authority shall be competent to pass an Assessment Order in prescribed form, determining the amount of Government dues that are required to be recovered from any Crusher Unit: Recovery.

Provided that no such order shall be passed without affording an opportunity of hearing to the Crusher Owner.

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(2) The assessed Government dues shall be recoverable as arrears of land revenue, from the Crusher Owner in the manner provided under the Punjab Land Revenue Act, 1887 (Punjab Act 17 of 1887).

(3) Any Crusher Owner or Stockist and Retailer, who is in possession, or had been in possession, of a stock sourced through illegal purchase, proven by way of discrepancy in Returns or otherwise, shall be liable to pay a penalty equivalent to twice the amount of royalty as per the provisions of the Punjab Minor Mineral Rules, 2013, as amended from time to time, on such a stock, or such amount as may be prescribed.

(4) The assessed Government dues shall always remain attached to the Crusher Unit and shall be inherited by the Crusher Owners irrespective of the mode of acquisition of the Crusher Unit.

Penalty. 25. (1) Whoever furnishes any fake or forged document to the Department, for deriving any benefit under this Act, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine of fifty thousand rupees, or both.

(2) Whoever furnishes any fake, forged or fabricated Return, that has the effect of concealing any act of illegal mining or illegal processing or illegal purchase, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine of one lakh rupees, or both.

(3) Any Crusher Owner, in possession of a stock sourced through illegal mining, shall be punished under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957, in such manner as if the illegal mining had been done by the Crusher Owner.

(4) The Government may, at its discretion, mandate the installation of a weighbridge at each registered Crusher Unit, either by the Crusher Units themselves or through any other means, and may prescribe penalties for non-compliance therewith.

(5) The Government may impose restrictions on the use of generator sets or diesel generator (D.G.) sets within Crusher Units, which may include a prohibition on their use, a cap on their maximum capacity, or the implementation of smart meters to monitor their operation, and may prescribe penalties for non-compliance therewith.

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PART-VIII

26. (1) The Government may relax any of the provisions of this Act for reasons to be recorded in writing. Power to relax.
- (2) No relaxation in any provision of this Act shall, in any manner whatsoever, seek to provide relief for any violation of the provisions of this Act that has already occurred.
27. No suit, prosecution or other legal proceeding shall lie against the Department or any official of the Department for anything which is in good faith done or intended to be done under this Act. Protection of action taken in good faith.
28. (1) The Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act. Power to make rules.
- (2) Every rule made under this section shall be laid as soon as may be, after it is made, before the House of the State Legislature, while it is in session for a total period of fourteen days, which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session in which it is so laid or the successive sessions aforesaid, the House agrees in making any modification in the rule, or the House agrees that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however, that any such modifications or annulment shall be without prejudice to the validity of anything previously done or omitted to be done under that rule.
29. (1) The Punjab Crusher Policy, 2023 is hereby repealed. Repeal and saving.
- (2) Any recovery proceedings under the Punjab Crusher Policy, 2023, existing at the time of coming into force of this Act, shall continue under the provisions of the said Policy in the same manner as if the said Policy had not been repealed.

MANDEEP PANNU,Principal Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

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PART-III

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION

(EXCISE AND TAXATION-II BRANCH)

NOTIFICATION

The 22nd April, 2025

No.S.O.26/P.A.5/2017/S.164/2025.- In exercise of the powers conferred by section 164 of the Punjab Goods and Services Tax Act, 2017 (Punjab Act No.5 of 2017), read with sub-rule (1) of rule 1 of the Punjab Goods and Services Tax (Fourth Amendment) Rules, 2024 (hereinafter referred to as rules) issued vide Government of Punjab, Department of Excise and Taxation, notification No. G.S.R.32/P.A.5/2017/Sec.164/Amd.(70)/2024, dated the 21st August, 2024, published in the Punjab Government Gazette (Extraordinary), dated the 23rd August, 2024, and all other powers enabling him in this behalf, the Governor of Punjab, on the recommendations of the Council, is pleased to appoint the following dates as mentioned in column (3) of the table below, on which the provisions of rules specified in column (2) of the said table, shall come into force, namely: —

Table

Serial No.	Rules	Date
1	2	3
1.	Rules 24, 27 and 32	11th day of February, 2025
2.	Rules 8, 37 and clause (ii) of rule 38	1st day of April, 2025

AJIT BALAJI JOSHI,
Secretary (Taxation)
to Government of Punjab,
Department of Excise and Taxation.



Punjab Government Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, WEDNESDAY, APRIL 30, 2025 (VAISAKHA 10, 1947 SAKA)

GOVERNMENT OF PUNJAB
DEPARTMENT OF MINES AND GEOLOGY
(PROJECT BRANCH)

NOTIFICATION
The 30th April, 2025

No.E- 861541 M/G-PSMG0MISC/2/2025/PJ6/159.- In continuation of the Punjab State Minor Mineral Policy, 2023 notified vide no. PB/Mineral Policy/2023/1293 dated 13.03.2023 and all other powers enabling him in this behalf, the Governor of Punjab is pleased to amend the Punjab State Minor Mineral Policy, 2023, in the following manner, namely:-

1. This policy may be called The Punjab State Minor Minerals (Amendment) Policy, 2025 and this policy shall come into effect from the date of its publication in the official Gazette.
2. In the Punjab State Minor Mineral Policy, 2023, under clause-2 after Sub clause d. following Sub clause shall be inserted namely:

“e. “CRMS - Crusher Mining Sites” shall mean gravel mining sites operated by Crusher owners having crusher units registered with the Department.”

3. In the Punjab State Minor Mineral Policy, 2023, under clause-2 after Sub clause k. following Sub clause shall be inserted namely:

“m. “LMS- Landowner Mining Sites” shall mean sites where sand is available for extraction and landowner(s) have the first right to opt to mine the mineral themselves or in a group or through third party authorized by the landowner(s). Any sand mining site, Government or Panchayat land, may be considered for auction as LMS. Gravel sites only in Government or Panchayat lands can be considered for auction as LMS.

4. In the Punjab State Minor Mineral Policy, 2023, under clause-2,

- I. in sub-clause ‘e’, for the number ‘e’, number ‘f’ shall be substituted;
- II. in sub-clause ‘f’, for the number ‘f’, number ‘g’ shall be substituted;
- III. in sub-clause ‘g’, for the number ‘g’, number ‘h’ shall be substituted;
- IV. in sub-clause ‘h’, for the number ‘i’, number ‘i’ shall be substituted;
- V. in sub-clause ‘i’, for the number ‘j’, number ‘j’ shall be substituted;
- VI. in sub-clause ‘j’, for the number ‘j’, number ‘k’ shall be substituted;
- VII. in sub-clause ‘k’, for the number ‘k’, number ‘l’ shall be substituted;
- VIII. in sub-clause ‘l’, for the number ‘l’, number ‘n’ shall be substituted;
- IX. in sub-clause ‘m’, for the number ‘m’, number ‘o’ shall be substituted;
- X. in sub-clause ‘n’, for the number ‘n’, number ‘p’ shall be substituted;
- XI. in sub-clause ‘o’, for the number ‘o’, number ‘q’ shall be substituted;
- XII. in sub-clause ‘p’, for the number ‘p’, number ‘r’ shall be substituted;
- XIII. in sub-clause ‘q’, for the number ‘q’, number ‘s’ shall be substituted;

- XIV. in sub-clause 'r', for the number 'r', number 't' shall be substituted;
 XV. in sub-clause 's', for the number 's', number 'u' shall be substituted;
 XVI. in sub-clause 't', for the number 't', number 'v' shall be substituted;
 XVII. in sub-clause 'u', for the number 'u', number 'w' shall be substituted;
 XVIII. in sub-clause 'v', for the number 'v', number 'x' shall be substituted.

5. In the Punjab State Minor Mineral Policy, 2023, under Clause 3, Sub-Clause (a) shall be substituted :

“There shall be FOUR classes of Mining Sites namely Commercial Mining Sites (CMS), Crusher Mining Sites (CRMS), Landowner Sand Mining Sites(LMS) and Public Mining Sites (PMS). While Commercial Mining Sites shall be grouped into distinct Clusters, the Crusher Mining Sites, Landowner Sand Mining Sites and Public Mining Sites shall be stand alone sites.”

6. In the Punjab State Minor Mineral Policy, 2023, under Clause 3, Sub Clause (i) shall be omitted and the following Sub-Clauses shall be inserted under Clause 3, after Sub-Clause (h):

- (i) *Annexure VII-A will give details of estimated available sand and gravel in each CRMS Site, the excavation method permitted by SEIAA, the validity of such permission and the quantities to be allowed for quarrying.*
 (j) *Annexure VII-B will give details of estimated available sand in each LMS Site, the excavation method permitted by SEIAA, the validity of such permission and the quantities to be allowed for quarrying.*
 (k) *Annexures I-VII-B can be amended at any time by the Government*

7. In the Punjab State Minor Mineral Policy, 2023, the following Clause 5A shall be inserted after Clause 5 :

“5A. Crusher Mining Sites (CRMS)

- a. *CRMS shall be limited to areas where gravel is available.*
 b. *Mining Rights in any CRMS shall be granted for a period of FIVE years. Thereafter fresh applications shall be received.*
 c. *Any site already auctioned as a CMS shall not be allowed to be operated as a CRMS until at least the expiry of the contract period of such a CMS, or until the expiry of three years hence. where such a contract is yet to be signed.*
 d. *Letter of Intent for running a CRMS may be granted by the Director, or any officer authorised by him, to a Crusher Owner, having one or more Crusher Unit, upon receipt of an application requesting grant of Mining Rights for an area clearly described in the application and on payment of such non-refundable fee as may be prescribed by the Department from time to time.*
 e. *Whenever more than one Crusher Owner has applied for the same area or same part area, the Letter of Intent shall be awarded to each such Crusher Owner. Mining Rights shall be granted to the Crusher owner who is the first to obtain the mandatory Environmental Clearance and the Consent to Operate.*
 f. *The owner of any land shall not be permitted to grant “Landowner Consent”, for obtaining Environmental Clearance for such land, to more than one person holding a letter of Intent for running a CRMS. Wherever the owner of any land has granted Landowner Consent to*

- more than one person at any given point in time, such land shall not be considered for running a CRMS until the expiry of a period of 2 years since the grant of such Landowner Consent.*
- g. The payment of landowner compensation to the landowners shall be the sole responsibility of the Crusher Owner who has been awarded the Mining Rights.*
 - h. Where the Letter of Intent of a CRMS has been granted to any Crusher Owner, it shall be the responsibility of such a Crusher Owner to obtain the Environmental Clearance and a valid Consent to Operate within six months of the grant of Letter of Intent, failing which the Letter of Intent shall automatically stand withdrawn and any fee received along with the application shall stand automatically forfeited. Provided that the District Mining Officer may allow an additional period of 6 months to obtain the Environmental Clearance and the Consent to Operate in special circumstances, for reasons to be recorded in writing, on payment of additional fee equivalent to 25% of the fee charged at the time of applying for Letter of Intent. Upon failure of meeting the revised deadline, the entire fee shall stand forfeited.*
 - i. The Mining Lease for a CRMS site shall be executed upon receipt of an application, accompanied by proof of grant of Environmental Clearance and Consent to Operate for such as site. The decision to grant the Mining Lease shall be taken within 30 days of receipt of such an application.*
 - j. The person receiving the Mining Rights shall be responsible for creating necessary infrastructure at the site in accordance with the guidelines issued from time to time. He shall also be responsible for ensuring that mining in the CRMS allotted to him is done strictly in accordance with the guidelines issued by the Director and/ or SEIAA and/or Ministry of Environment & Forests, Government of India from time to time.*
 - k. The Director, Mines and Geology shall determine the annual extractable quantity from the area of CRMS and the person receiving the Mining Rights shall not extract any minor minerals beyond such quantity*
 - l. Where the Mining Lease of a CRMS has been executed and the allowed annual extractable quantity exceeds the annual capacity of the crusher, the excess quantity must be sold in the open market on an annual basis. Additionally, the government may prescribe a percentage of the allowed annual extractable quantity that the crusher unit(s) must sell in the open market each year. For any default in complying with this provision, the Crusher Owner shall be liable to pay a penal amount equal to two times the royalty payable on the defaulting quantity. The procedure for recovery of this penal amount shall be the same as is prescribed for recovery of penal amounts for illegally mined material.*
 - m. The Pit Head Price for a CRMS shall be as defined in Annexure VIII of the Punjab State Minor Minerals Policy, 2023*
 - n. If a crusher owner has any piece of land other than the land for which he has applied for CRMS within a radius of 1 km from the crusher unit or the applied for mining site, then it will be mandatory for the crusher owner to include such land(s) in the proposed CRMS site. The Crusher Owner shall give self-declaration in this regard and false self-declaration can entail cancellation of Crusher Mining Site.*
 - o. The concession amount for a CRMS shall be payable in the same manner as applicable for a CMS site.”*

8. In the Punjab State Minor Mineral Policy, 2023, the following Clause 5B shall be inserted after Clause 5A :

“5B. Landowner Mining Sites (LMS)

- a. *LMS shall be limited to areas where sand or Gravel is available.*
- b. *The minimum contiguous area (in acres) of an LMS shall be as prescribed by the State Government.*
- c. *Mining Rights in any LMS shall be granted to owners, or to Person duly authorised by such Landowner(s); or to holders of land owner consent in case of Government Lands / Panchayat lands for a period of FIVE years or the period for which Environmental Clearance is available for the Site, whichever is lesser. Thereafter fresh applications shall be received.*
- d. *The Landowner(s) will have the first right of refusal during the course of the auction process of an LMS.*
- e. *Any site already auctioned as a CMS shall not be allowed to be operated as an LMS until at least the expiry of the contract period of such a CMS, or until the expiry of three years hence, where such a contract is yet to be signed.*
- f. *Letter of Intent for running an LMS may be granted by the Director, or any officer authorised by him, to the Landowner of such a Site, or a group of Landowners whose contiguous land collectively forms the LMS Site, or to a Person duly authorised by such Landowner(s), upon receipt of an application requesting grant of Mining Rights for an area clearly described in the application and on payment of such non-refundable fee as may be prescribed by the Department from time to time.*
- g. *Whenever a group of Landowners has been granted Mining Rights for an area, such Landowner(s) shall be jointly and severally liable for any act of omission or commission while operating the Mining Site.*
- h. *Whenever a Person duly authorised by such Landowner(s) has been granted Mining Rights for an area, such a Person along with the Landowner(s) shall be jointly and severally liable for any act of omission or commission while operating the Mining Site.*
- i. *Where the Mining Rights of an LMS has been granted to any Person / Landowner(s), it shall be their responsibility to obtain the Environmental Clearance and a valid Consent to Operate within six months of the grant of Letter of Intent, failing which the Letter of Intent shall automatically stand withdrawn and any fee received along with the application shall stand automatically forfeited. Provided that the District Mining Officer may allow an additional period of 6 months to obtain the Environmental Clearance and the Consent to Operate in special circumstances, for reasons to be recorded in writing, on payment of additional fee equivalent to 25% of the fee charged at the time of applying for Letter of Intent. Upon failure of meeting the revised deadline, the entire fee shall stand forfeited.*
- j. *The Mining Lease for an LMS site shall be executed upon receipt of an application, accompanied by proof of grant of Environmental Clearance and Consent to Operate for such as site.*
- k. *The Person / Landowner(s) receiving the Mining Rights shall be responsible for creating necessary infrastructure at the site in accordance with the guidelines issued from time to time. They shall also be responsible for ensuring that mining in the LMS allotted to them is done strictly in accordance with the guidelines issued by the Director*

and/ or SELAA and/or Ministry of Environment & Forests, Government of India from time to time.

- l. The Director, Mines and Geology shall determine the annual extractable quantity from the area of LMS and the person / Landowner(s) receiving the Mining Rights shall ensure that extraction of minor minerals beyond such quantity does not take place.*
- m. The Pit Head Price for an LMS shall be as defined in Annexure VIII of the Punjab State Minor Minerals Policy, 2023*
- n. Letter of Intent of an LMS shall not be issued for any site which is a fraction of the total Landholding of a Landowner or a Group of Landowners for which Mining Rights are being sought. Explanation: "Landholding" shall only refer to land where sand is available. Where a single Khewat in the Jamabandi contains both land containing sand and land without sand, only the Khasra Numbers of the land containing sand shall be covered under the definition of "Landholding".*
- o. The concession amount for an LMS shall be payable in the same manner as applicable for a CMS site.*
- p. Where the ownership of a Land vests with the State Government or the Gram Panchayat, such a Land shall be operated as a PMS or CMS or an LMS where only sand is present on such land, or as CRMS or an LMS where both sand and gravel are present on such Land. In all such cases where the site is operated as an LMS, the provisions of preceding paragraphs (a)-(n) shall not apply. In their place such an LMS shall be governed by the following provisions-*
 - i. The "Landowner Consent" for Provincial Government Lands belonging to Revenue Department shall be issued by the Deputy Commissioner of the District.*
 - ii. The "Landowner Consent" for Government Lands belonging to Departments other than the Revenue Department shall be issued by the concerned Department.*
 - iii. The "Landowner Consent" for Panchayat Lands shall be issued by the Deputy Commissioner after the Panchayat has passed a resolution to that effect.*
 - iv. The Landowner Compensation, as determined by the Government, shall be payable to the State Government and the Panchayat, as the case may be.*
 - v. Mining Rights for such lands shall be auctioned as prescribed in a manner as may be prescribed by the Government.*
 - vi. Where the Mining Rights of an LMS has been granted to any Person, it shall be his responsibility to obtain the Environmental Clearance and a valid Consent to Operate within six months of the grant of Letter of Intent, failing which the Letter of Intent shall automatically stand withdrawn and any fee received along with the application shall stand automatically forfeited. Provided that the District Mining Officer may allow an additional period of 6 months to obtain the Environmental Clearance and the Consent to Operate in special circumstances, for reasons to be recorded in writing, on payment of additional fee equivalent to 25% of the fee charged at the time of applying for Letter of Intent. Upon failure of meeting the revised deadline, the entire fee shall stand forfeited.*

- vii. *The Mining Lease for an LMS site shall be executed upon receipt of an application, accompanied by proof of grant of Environmental Clearance and Consent to Operate for such as site.*
 - viii. *Methodology of excavation of sand in LMS sites shall be as permitted in the Annexure VII-B to this Policy.*
 - ix. *The Person receiving the Mining Rights shall be responsible for creating necessary infrastructure at the site in accordance with the guidelines issued from time to time. He shall also be responsible for ensuring that mining in the LMS allotted to him is done strictly in accordance with the guidelines issued by the Director and/ or SEIAA and/or Ministry of Environment & Forests, Government of India from time to time.*
 - x. *The Director, Mines and Geology shall determine the annual extractable quantity from the area of LMS and the person receiving the Mining Rights shall ensure that extraction of minor minerals beyond such quantity does not take place.*
 - xi. *The Pit Head Price, and it's components, for an LMS shall be as notified by the Government from time to time."*
9. In the Punjab State Minor Mineral Policy, 2023 following sub-clause "(f)" shall be inserted after sub-clause "(e)" under "Annual Concession Quantity" :

"f. Any offer or approval for an increase in annual concession quantity, in any year during the concession period, shall be subject to any restrictions imposed by SEIAA."

10. In the Punjab State Minor Mineral Policy, 2023, for clause 'Construction of Basements in Buildings', the following clause shall be substituted, namely:

"21. Construction of Basements in Buildings and Other development Works

- a. *The royalty of the mineral excavated during the construction of the basement or anyother development work shall be charged by the Department of the Mines & Geology, Punjab before issuing K-2 Permit.*
- b. *Royalty or any other fees shall not be applicable for residential houses of any size or for any other building on a plot size upto 500 square yards.*
- c. *No Royalty or any Fees shall be charged for excavation of earth, other than sand and gravel, for the purpose of establishing an Industrial Unit at any site:-*
 - i. *If the site is approved by the Department of Housing and Urban Development, Government of Punjab; OR*
 - ii. *If the site is approved by an Urban Local Body; OR*
 - iii. *If the Industrial Unit is registered with the Bureau of Investment Promotion, Government of Punjab; OR*
 - iv. *If the Industrial Unit is being established in any Industrial Focal Point within the State of Punjab; OR*
 - v. *If the Industrial Unit is being established in any Industrial Estate developed by the State Government or its Agencies*
- d. *However K-2 Permit shall also be obtained by all above concerned even if they are exempted from Government Charges."*

11. In the Punjab State Minor Mineral Policy, 2023,

- I. clause under name 'Cluster' shall be numbered as '6';
- II. clause under name 'Grant of Mining Rights shall be numbered as '7';
- III. clause under name 'Period of Concession shall be numbered as '8';
- IV. clause under name 'Application for Grant of Mining Rights shall be numbered as '9';
- V. clause under name 'Application Fee shall be numbered as '10';
- VI. clause under name 'Eligibility and Capacity shall be numbered as '11';
- VII. clause under name 'Total Concession Quantity' shall be numbered as '12';
- VIII. clause under name 'Annual Concession Quantity' shall be numbered as '13';
- IX. clause under name 'Sale Price of Sand and gravel' shall be numbered as '14';
- X. clause under name 'Power to revise Pithead rate' shall be numbered as '15';
- XI. clause under name 'Concession Amount' shall be numbered as '16';
- XII. clause under name 'Security' shall be numbered as '17';
- XIII. clause under name 'Award of Concession and Signing of Agreement shall be numbered as '18';
- XIV. clause under name 'Start of Concession Period' shall be numbered as '19';
- XV. clause under name 'Identification of Mines and Clearances' shall be numbered as '20';
- XVI. clause under name 'Royalty Rate of Clay and Ordinary Earth' shall be numbered as '22';
- XVII. clause under name 'Excavation of Ordinary Earth' shall be numbered as '23';
- XVIII. clause under name 'Unauthorized Transport of Sand & Gravel' shall be numbered as '24';
- XIX. clause under name 'Failure to Excavate Adequate Quantity' shall be numbered as '25';
- XX. clause under name 'Surrender of Concession' shall be numbered as '26';
- XXI. clause under name 'Punjab Sand Portal' shall be numbered as '27';
- XXII. clause under name 'Registration of Vehicles on Punjab Sand Portal' shall be numbered as '28';
- XXIII. clause under name 'Weigh-bridges and Weighment Slips' shall be numbered as '29';
- XXIV. clause under name 'Geo-tagging of Mines' to Continue Operations' shall be numbered as '30'
- XXV. clause under name 'Currently Auctioned Mines to Continue Operations' shall be numbered as '31'
- XXVI. clause under name 'Amendment in Rules' shall be numbered as '32';
- XXVII. clause under name 'Review' shall be numbered as '33';
- XXVIII. clause under name 'Implementation and Appeal' shall be numbered as '34'.

12. In the Punjab State Minor Mineral Policy, 2023, Annexure VIII shall be substituted as below :

“Annexure VIII

The Pit Head Price of sand and gravel in any Mining Site shall be as under-

<i>Sr No</i>	<i>Description</i>	<i>Rate per cubic feet (in Rupees) for gravel or RBM in any CMS/CRMS/LMS</i>	<i>Rate per cubic feet for river sand (in Rupees) in any CMS/LMS</i>	<i>Rate per cubic feet (in Rupees) for river sand in any PMS</i>
1	<i>Royalty payable to the State Government</i>	3.15	1.75	1.75
2	<i>District Mineral Foundation Fund (1/3 of Royalty)</i>	1.05	0.58	0.58
3	<i>Environment Management Fund (@ 10% of Royalty)</i>	0.30	0.17	0.17
4	<i>Land owner compensation</i>	2.00	2.00	2.00
5	<i>Cost of excavation and loading and profit margin for any Concessionaire in any CMS/CRMS/LMS</i>	2.40	2.40	0
6	<i>Operational cost of running the PMS site (To be retained by the Government)</i>	N/A	N/A	2.40
7	<i>IT & Weigh Bridge charges</i>	0.10	0.10	0.10
8	<i>Maximum sale price at pit head</i>	9.00	7.00	7.00

Note:

1. The Government may at its discretion and by an Executive Orders may amend any or all of the entries in the above table.
2. The amounts against the entries at Sr. No. 1-3 shall be deposited with the Government
3. Rs. 0.10 against the Entry at Sr No 7 shall be deposited with the Government.
4. The Concessionaire shall directly settle his accounts with the landowner with regard to landowner compensation.
5. If any other cess or fund is imposed by the Government from time to time, it will be additional to above mentioned pit head price, as applicable.”

Sd/-

JASPREET TALWAR, IAS

Additional Chief Secretary to Government of Punjab
Department of Mines and Geology

Chandigarh
The 30th April, 2025



Punjab Government Gazette

EXTRAORDINARY

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PART-III
GOVERNMENT OF PUNJAB
DEPARTMENT OF MINES AND GEOLOGY
NOTIFICATION

The 14th July, 2025

No.G.S.R.131/P.A.6/2025/S.28/2025.- In exercise of the powers conferred by section 28 of the Punjab Regulation of Crusher Units, and Stockists and Retailers Act, 2025 (Punjab Act No. 6 of 2025), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules, for regulating the Crusher Units, and Stockists and Retailers and for the purposes connected therewith, namely:-

RULES

1. **Short title, extent and commencement.-** (1) These rules may be called the Punjab Regulation of Crusher Units, and Stockists and Retailers Rules, 2025
 - (2) These Rules shall be applicable throughout the State of Punjab.
 - (3) They shall come into force on and with effect from the date of their publication in the Official Gazette.
2. **Definitions: -** (1) In these rules, unless the context otherwise requires.-
 - (a) **“Act”** means the Punjab Regulation of Crusher Units, and Stockists and Retailers act, 2025 (Punjab Act No. 6 of 2025);
 - (b) **"Assistant District Mining Officer"** means Sub Divisional Officer-cum-Assistant District Mining Officer, Department of Mines and Geology, Punjab;
 - (c) **“Chief Engineer”** means the Chief Engineer, Department of Mines and Geology, Punjab;
 - (d) **“Confirmation Receipt Slip (CR Slip)”** means a slip issued at interstate posts established by the department to the vehicles coming from other states after validation of the documents;
 - (e) **“Gair Mumkin Land”** means the same as assigned to it under the Punjab Land Revenue Act,1887 (Punjab Act No. 17 of 1887);
 - (f) **"Junior Engineer"** means the Junior Engineer, Department of Mines and Geology, Punjab;
 - (g) **“KML/KMZ file”** means digital file to display geographical data and map details;
 - (h) **“Lease Agreement”** means legal contract between two or more parties outlining the terms and conditions related to the use of land;

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- (i) **“Ready Mix Concrete (RMC) Plant”** means a facility where concrete is manufactured using a precise mixture of cement, aggregates (sand and gravel), water etc. The concrete is then delivered to construction sites typically using transit mixer trucks; and
 - (j) **“Retailer”** means any legal entity engaged in the purchase, stocking and sale of the processed minor minerals materials and river sand only within the municipal limit or Lal Dora of the village using only single-axle vehicles or tractor trolleys. However, it shall be located at maximum distance of 500 meters from the municipal limits or the Lal Dora of a village;
 - (k) **“Stockist”** means any legal entity engaged in the Purchase, stocking and sale of river sand or processed minor minerals and derivatives at a site other than the pit Head of a mine or a Crusher Unit;
 - (l) **“Superintending Engineer(SE)”** shall means Superintending Engineer, Department of Mines and Geology, Punjab;
 - (m) **“Transit Pass”** shall means official permit issued by the department that allows the transportation of minerals from the mining site or Crusher Unit or stockist to another location;
- (2) In these rules, unless defined otherwise, the words and expressions shall have the same meaning as, respectively, assigned to them in the Act and the Mines and Mineral (Development and Regulation) Act, 1957 (Central Act No 67 of 1957) and the rules made thereunder.

Part I – Crusher Unit

- Section 3 3. **Registration of Crusher Units. - (1) Registration of the Crusher Unit is Mandatory:** Every Crusher Unit wanting to operate in Punjab must register with the Department of Mines and Geology. A one-time unique Crusher Unit Registration Number (CURN) with QR code shall be allotted to each unit, which will remain unchanged and non-transferable (the CURN shall remain the same even if ownership of the Unit changes).
- (2) **Mode of Registration:** The Department shall maintain an online portal for registration of Crusher Units. The Procedure for registration and renewal shall be conducted online. Under special circumstances, the Director may permit offline processing through written order, but the default mode shall be online.
- (3) **Validity:** The registration of a Crusher Unit shall be valid up to 31st December of the respective year in which Crusher Unit has been registered.
- (4) Any Crusher Unit that was registered prior to the commencement of

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these rules shall be deemed to be registered under these rules for the remaining duration of its existing registration or until the end of the calendar year, whichever comes earlier. However, if the registration of a Crusher Unit expires at the end of the calendar year, any fees already paid for the remaining registration period will be adjusted against the renewal fees for the following year on pro-rata basis. Additionally, such Crusher Units must ensure full compliance with these rules within three months from the date these rules come into force.

4. **Mandatory Requirements for registration or Renewal of Registration of the Crusher Unit:** - (1) The Crusher Unit shall not be in violation of any provision of the Act or these rules. Sections 3, 6 and 7
 - (2) The Crusher Unit shall not be in default of any Government Dues.
 - (3) The Crusher Unit must have submitted all the monthly returns required up to the latest month prior to application.
 - (4) The Crusher Unit must have valid Consent to Establish, issued by Punjab Pollution Control Board (PPCB)
 - (5) The Crusher Unit must have valid Consent to Operate (Air), issued by Punjab Pollution Control Board (PPCB)
 - (6) The Crusher Unit must have valid Consent to Operate (Water), issued by Punjab Pollution Control Board (PPCB)
 - (7) Crusher Unit must have legal source of the raw material as prescribed by the Department from time to time.

5. **Application for Registration.- (1) Submission of Application:** An application for a new Crusher Unit registration shall be submitted online in **Form-1**. The application shall be accompanied by: Sections 3, 4 and 6
 - (a) **Registration Fee:** Payment of the prescribed non-refundable registration fee as per Schedule-A.
 - (b) **Details of the Applicant(s):** Details of the Crusher owner(s) – name, address, contact details, along with identification (AADHAAR and PAN). In case of partnership or company, details of all partners or directors must be provided.
 - (c) **Goods and Services Tax (GST) Registration:** Copy of GSTIN registration certificate.
 - (d) **Documents proving ownership type:** Documents exhibiting the legal status of ownership:
 - (i) Registration certificate under the Companies Act, 2013 (Central

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- Act No. 18 of 2013) in case of Company; or
- (ii) Partnership deed in case of Partnership; or
 - (iii) Trust Deed in case of Trust; or
 - (iv) Certificate by Registrar of societies in case of Societies; or
 - (v) Any other document as required by the Director.
- (e) **Consent from Punjab Pollution Control Board:**
- (i) Valid Consent to Establish (CTE);
 - (ii) Consent to Operate (CTO), Air; and
 - (iii) Consent to Operate (CTO), Water.
- (f) **Site Plan and Location Map:**
- (i) A digital location file (KML / KMZ) showing coordinates, boundaries of the site and distances from highway, habitation and nearest river/choe, drain; and
 - (ii) Site plan of the Crusher Unit premises showing entry, exit, machinery setup, and approach roads.
- (g) **Land Documents:** Proof of ownership of land (e.g., fard or jamabandi or title deed) and registered lease agreement (if the land is not owned by the applicant). Also, in case of land agreement, No Objection Certificate from the landowner permitting for running of a Crusher Unit on his or her land, must be attached.
- (h) **Proof of Legal Source of Raw Material:** The Government shall issue a notification which shall detail as to how the different sources of raw material will be categorized, as legal sources, or otherwise. A crusher Unit must have a legal source of raw material for it to be registered with the Department.
- (2) **Standard Operating Procedure (SOP) for processing the application:** SOP for processing the application shall be as per **Annexure-I**. However, the Government may amend the SOP by notification, any time.
- (3) **Approval of Registration:** If all mandatory requirements are fulfilled, the Director shall issue a Registration Certificate in **Form-2** to the applicant within 75 days of application submission (as per timeline described in SOP). This certificate shall contain the Crusher Unit Registration Number (CURN) and the conditions of registration.
- (4) **Rejection of the Application:** If the application is not complete or the applicant is ineligible, the Director shall issue a rejection order in **Form-3**, within 75 days of application stating the reasons for rejection. This will also be communicated through the portal.

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- (5) **Resubmission of the Application:** In case of rejection, the applicant may apply afresh after rectifying the reasons for rejection. If the re-application is made within 30 days of rejection and addresses all issues, the registration fee already paid shall be carried forward (not requiring a new fee). Beyond 30 days, a new application along with a fee shall be required. And the fee already paid shall be forfeited.
6. **Application for Renewal of Registration.-(1) Renewal Timeline:** Sections 3, 4 and 7
A Crusher Unit registration must be renewed annually. The application for renewal in Form-4 should be made at least 45 days before the expiry of the current registration (i.e., by November 15th if registration expires on December 31st).
- (2) **Requirements for Renewal:** The renewal application shall be accompanied by:
- (a) **Renewal Fee:** Proof of payment of the annual renewal fee as per Schedule-A, which shall be paid through portal.
 - (b) **Consent to Operate (CTO):**
 - (i) Valid Consent to Operate (Air) from Punjab Pollution Control Board
 - (ii) Valid Consent to Operate (Water) from Punjab Pollution Control Board
 - (iii) These documents shall be required only if previous approvals of consent to operate (air and water) have expired. The crusher owner will also provide the undertaking about the same. Also, if CTO expires any time during the period of the registration, Portal of the Crusher Unit will automatically stop and will be restarted upon receipt of valid CTO.
 - (c) **Declaration regarding no ownership Change:** A declaration that there is no change in ownership or key details of the Crusher Unit since the last registration. If there has been a change (e.g., change in partners, or transfer of ownership approved by the department), provide details and proof of approval of such change.
 - (d) **Other requirements:** Any additional information for renewal so demanded by the Director.
- (3) **Delayed Renewal:** If a renewal application is filed less than 45 days before expiry, it shall be treated as a delayed renewal. Such applications may attract a late fee as per **Schedule-A**. If the registration lapses (not renewed by 31st December), the Unit must cease operations until renewal is granted. If a Unit fails to renew in time and continues operations, it shall

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be considered operating without registration (illegal) and penalties shall be imposed as per rules.

- (4) **Renewal or Rejection:** If a renewal application is submitted on time, fulfilling all necessary requirements, the District Mining Officer shall decide on the renewal of registration either by **31st December of the same year** or within **15 days** of receiving the application, whichever is later. A **Renewal Certificate in Form-5** shall be issued unless the Department identifies a specific reason to withhold or deny the renewal. The renewal shall be done for a period of one year or for a period upto which the CTO (air and water) is valid (whichever is earlier).

If any mandatory requirements for renewal are not met, the Department may reject the renewal application by issuing in Form-6, with reasons for the rejection duly recorded in writing. However, the Crusher Unit may apply again for renewal after removing the observations with the fees as per Schedule-A.

Section 5 7. **Environmental Management Fund (EMF).- (1)** Every Crusher Unit shall pay an Environmental Management Fund contribution as specified in Schedule-A.

- (2) EMF contributions are to be deposited to the Government account designated for EMF along with monthly return.
- (3) Failure to pay EMF contribution shall be treated as a default of government dues and can result in suspension or termination of the Unit's registration.
- (4) The Environment Management fund shall be utilized for the following objects: -
- (a) restoration, repair, reclamation and rehabilitation work required to be undertaken for adjoining or external damage, outside the Crusher Unit or Crusher Zone, caused by operations of the Crusher Unit;
 - (b) provision of common facilities for the benefit of community in and around areas of crusher Zone;
 - (c) funding of the studies commissioned or activities related to the mining sector e.g. survey, exploration and prospecting of minerals, procurement of equipment and machinery required to support such activities;
 - (d) education, awareness and training of the Crusher Owners and the staff of the Department through field visits and exposure to the best practices; and
 - (e) any other objects which the Government may consider appropriate.

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8. **Mineral Processing Fee.-** (1) Every Crusher Unit shall pay the Mineral Processing Fee as prescribed in Schedule-A, to compensate damages to road and infrastructure, due to heavy vehicle traffic. Section 4 (3)
- (2) The fee shall be deposited into an account specified by the Department. It shall be collected during registration or renewal along with other fees or collected separately.
- (3) The quantum of the Mineral Processing Fee may be periodically fixed by Government Order.
9. **Monthly Returns (Crusher Units).-** (1) Every Crusher Owner must submit online monthly returns in Form-7 through the designated online portal. Section 2, (r) and 25
- (2) The return must include details of the total purchases of minerals, electricity consumption, materials processed, and sales of minerals during the preceding month, and the stock of raw and processed materials.
- (3) Any material sourced from other states shall be deemed illegal unless accompanied by a valid CR slip issued in the name of Crusher Unit with CURN of the Crusher Unit at an interstate check post by the Department. Similarly, material purchased from a mining site shall be deemed illegal without a valid Transit Pass issued in the Name and CURN of the Crusher Unit.
- (4) The Department shall provide a provision of dropdown option on the portal immediately after the registration of the Crusher Unit, enabling users to select the Crusher Unit with CURN while issuing CR slips or transit passes or any other form or slip or pass for selling material to Crusher Units.
- (5) Details of raw material purchased and sold shall automatically appear in the monthly return on the mining portal. However, the Crusher Unit must upload copy of these CR slips, transit passes, and sale of material proofs by 7th of every month on the Mining Portal.
- (6) The quantity of material processed shall be verified against the electricity consumption during the month. The monthly production declared by a Crusher Unit will be correlated with electricity consumption using a statistical formula:
- (a) Crusher Units: 4.50 kW per 1 MT of production.

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- (b) Screening Units: 3.00 kW per 1 MT of production.
- (c) The statistical formula for raw material conversion into output may be amended by the Government from time to time.
- (7) Every existing Crusher Unit must install smart meters within three months from the date of implementation of these rules. However, the Government may extend this timeline by an additional three months. Failure to comply shall empower the Government to suspend the Crusher Unit's operations. Every new Crusher Unit registration must include the installation of a smart meter.
- (8) Crusher Unit shall be bound to install a separate electricity meter for solar point and get it integrated with Punjab State Power Corporation Limited, if Solar Plant has been installed.
- (9) The electricity consumption and corresponding meter readings shall be automatically captured and reflected in the monthly returns. The quantity of material processed shall be calculated automatically based on the prescribed formula linked to electricity consumption. Crusher Units shall have the option to manually update the quantity of material processed by 7th of the month. In determining the final quantity of material processed, the higher value between the quantity calculated based on electricity consumption, and the quantity manually updated by the Crusher Unit (if updated within the permitted timeframe), shall be considered. If no manual update is made by the Crusher Unit by 7th of the month, the quantity calculated based on electricity consumption shall be deemed final and in the event of any discrepancy in the stock of raw material or processed material, the Crusher Unit shall be held responsible.
- (10) If the electricity meter bill cycle does not align with the monthly return cycle, the Crusher Unit must update the meter reading on the 1st day of every month, along with the previous copy of electricity bill, justifying the reading update. However, Punjab State Power Corporation Limited shall endeavour to ensure that the billing cycle commences on the 1st day and concludes on the 31st day of each calendar month.
- (11) The monthly return shall be verified by the District Mining Officer by 20th of every month. In case any discrepancies are found, the stock of raw and processed materials shall be physically checked.
- (12) The Crusher Unit is allowed to sell only as much material as it had

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in stock from the previous month, including both raw and processed material, along with any new raw material purchased. If there is not enough legal stock available for sale, based on the previous month's data and the new purchases, the portal will automatically prevent the sale of additional material. Example: Let's say, in the previous month, the Crusher Unit had raw material in stock of 500 MT, processed material in stock of 300 MT and new raw material purchased this month is 200 MT. So, the total material available for sale is 1,000 MT (500 + 300 + 200). If the Crusher Unit attempts to sell 1001 MT, the system will block the sale of the extra 1 MT since there is no legal material to back it up.

(13) However, if a crusher owner submits an advance amount of royalty and penalty for the extra stock in question, the processing will not be stopped. The Crusher Owner will be given a Notice in **Form-25** and will be asked to explain the source of this material. If he satisfies the Appropriate Authority that the material so used was of a legal source, then the amount will be adjusted in his returns; and if the appropriate authority declares the material to be illegal, then the process for penalty and royalty in these rules shall be followed, and the amount taken here, shall be adjusted accordingly. However, this shall not mean that the process related to prosecution for illegal mining is over. The department shall reserve its right to impose further penalties under extent of law or rules or policies.

(14) Restrictions on Generator Sets:

- a) Generator sets shall not be used for material processing;
- b) A single 10 kW generator set may be used exclusively for running the office; and
- c) The installation or use of a generator exceeding 10 kW capacity, or its use for processing, shall result in the suspension or termination of the Crusher Units registration.

10. **Weighbridges and Monitoring.- (1)** Weighbridge Installation: The government may, at any time, issue directives requiring each registered Crusher Unit to install a weighbridge at its own expense, or to install a common weighbridge for a group of Crusher Units, with prior permission from the Department, at their collective expense. Additionally, the crusher owner shall be responsible for providing necessary arrangements, including power backup, infrastructure, furniture, drinking water, electricity, internet connectivity, and computer facilities etc. Section 25
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- (2) **Integration with Portal:** The weight of minerals may be recorded using the weighbridge, which must be integrated with the department's online portal. Weighment slips and transit passes shall be issued exclusively through the online system, with slips for processed materials generated in **Form-9** from the portal.
- (3) **Volumetric Measurement:** Until weighbridges are installed, weighment slips in same form (**Form 9**) may be issued based on volumetric measurement. Allowance as prescribed by the Government from time to time, for expansion in total volume is permitted when issuing weighment slips based on volumetric quantity. For all weight conversions from volume, the formula of 1 MT = 25 cft, or as notified by the government, shall be applied.
- (4) **CCTV Surveillance:** Each Crusher Unit shall install CCTV cameras covering key operational areas i.e. the entry gate, weighbridge, loading points, and stockyard. The live feed or recordings should be retained for a minimum period of 30 days. The Department may inspect CCTV footage to detect any unrecorded dispatches or illegal activities during odd hours. The Department may further, prescribe such CCTV cameras whose live feed can be seen by the department at all times.
- (5) **Transit Slip Validity:** A weighment slip (transit pass) issued should have a validity period as per the distance of the destination. After expiry, it shall be invalid, meaning thereby that if a vehicle is found with material but with an expired slip, it shall be treated as illegal transport of material.

Section 10 11. **Stocking of Minor Minerals (Crusher Units).- (1) On-site Stock Management:**

- (a) All stone crushers in the State of Punjab shall stack raw and processed material in a properly demarcated area within its premises only.
- (b) Stacked material of each stone crusher shall be in different areas and shall be separated by mesh wires. In case, no clear demarcation is done, then the material shall be considered as input material in the returns of each concerned or such stone crusher.
- (2) **Stock Register:**
- (a) Every Crusher Unit shall maintain a Stock Register in Form-10. In this, daily entries shall be made for incoming raw material, output produced, and output dispatched, similar to the monthly return structure but on a daily basis. This register can be in physical form or electronic form (printouts maintained). It must be available for inspection at all times in the Crusher Unit.

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- (b) If the stacked raw material is more than the material declared by the crusher owner in stock return, than the difference of above material shall be considered as illegal. All such illegal material shall be accounted for imposing penalty under these rules.
 - (c) During checking of return or site inspection, if there is any unclaimed material at crusher site, the same shall be seized and may proceed to auction the material as per rules, by the department.
 - (d) In general, the stock of raw materials at each Crusher Unit shall be verified:
 - (i) Once in every month by the Junior Engineer or Mining Inspector.
 - (ii) Once in every 3 months by the Assistant District Mining Officer.
 - (iii) Once in every 6 months by the District Mining Officer; and
 - (iv) Once in every year by the Superintending Engineer.
- (3) **Material Accountability:** For every lot of raw material stock present at site, the Crusher Owner must have documents to prove its legality (such as transit passes from the mine it came from). Similarly, every dispatch of product from the stock must be covered by a weighment slip to the buyer. There should be no unaccounted material in stock.
- (4) **Year-end Stock Clearance:** Since registrations are annual, the unit's closing stock on 31st December should be carried over to the New Year after renewal. The Department may request a stock statement at beginning and year-end to ensure no irregularities.
12. **Power to Notify Crusher Sale Price (CSP).- (1)** The Government Section 20 may, from time to time, notify a price, called the "Crusher Sale Price" (CSP), beyond which no mineral shall be sold by any Crusher Unit. Absence of such notification shall mean no such price has been fixed by the Government.
- (2) CSP shall include the cost of mineral, transportation of raw material from mining site to the Crusher Unit, processing charges and profit and loading of mineral onto any permitted class of transportation vehicles.
 - (3) CSP shall not include GST.
 - (4) GST on CSP shall be charged as per applicable rates, from time to time.

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- (5) Any Crusher Unit, which sells minerals at a rate higher than the CSP, shall be imposed a fine of Rs. 1 Lakh for each such violation.
- (6) Provided that where any Crusher Unit has been prima facie found to have committed three such violations, the Director shall proceed to terminate or suspend the registration of such a Crusher Unit in accordance with the procedure prescribed under these Rules.
- Section 8 13. **Suspension of Crusher Registration.- (1)** The District Mining Officer may suspend the Registration of any Crusher Unit in **Form 11** upon the availability of any of the following evidence:
- (a) Failure to file two consecutive monthly Returns ; or
 - (b) Conviction by a Court in any criminal case related to illegal mining ; or
 - (c) A Notice for illegal mining or processing under Punjab Minor Mineral Rules-2013 as amended from time to time or these rules has been issued to the Crusher Owner; or
 - (d) Violation of any of the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 as amended from time to time ; or
 - (e) Violation of any of the provisions of the Punjab Minor Mineral Rules 2013 as amended from time to time ; or
 - (f) Violation of any of the provisions or directions of the Act, or these rules; as amended from time to time; or
 - (g) Withdrawal of Consent to Operate by the Punjab Pollution Control Board; or
 - (h) Failure to pay, within the time period prescribed, any kind of pending government dues for which an assessment order has been passed by the Competent Authority.
- (2) Where the Registration of any Crusher Unit has been suspended, the officer issuing such an order shall draw up the Articles of Suspension in **Form 12** along with suspension order citing the reasons for suspension of the registration of the Crusher Unit. Crusher Owner shall be informed immediately on the Portal.
- (3) The Crusher Owner may seek a review of the order of Suspension within 7 days of the receipt of Articles of Suspension and the suspending authority must decide the review application in 7 days.
- (4) No order of suspension shall remain in force beyond 6 months from the date of issue.
- (5) The District Mining Officer, in this regard, may seal the Crusher Unit during the period of suspension.
- (6) The Crusher Owner shall not purchase or operate the Crusher Unit or

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- Sell any kind of material during the period of suspension of registration.
- (7) Procedure or Standard Operating Procedure for suspension and review shall be as per Annexure II and this can be amended by the Government by notification from time to time.
14. **Termination of Crusher Registration.- (1)** Director or any officer authorized by him, may terminate the Registration of any Crusher Unit in **Form 13** in the following event(s), namely:- Section 9
- (a) Failure to file at least three monthly returns prescribed by the Department in a Calendar Year;
 - (b) Conviction by a Court in any criminal case registered under the provisions of the Act along with sentence of a minimum of one year simple imprisonment;
 - (c) An 'S' Notice under the Punjab Minor Mineral Rules -2013 as amended time to time or Form-34 notice under these rules has been issued to the Crusher Owner and no appeal has been filed within time frame given in the notice or his appeal against the notice has been decided against the Crusher Unit;
 - (d) Violation of any of the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 as amended time to time;
 - (e) Violation of any of the provisions of the Punjab Minor Mineral Rules 2013;
 - (f) Violation of any of the provisions or directions of the Punjab Regulation of Crusher Units, And Stockists And Retailers, Act 2025 or rules framed thereunder;
 - (g) Withdrawal of Consent to Operate by the Punjab Pollution Control Board;
 - (h) Failure to pay, within the time period prescribed, any Government Dues for which an Assessment Order has been passed by the Competent Authority, and such Government Dues have been declared as Arrears of Land Revenue;
 - (i) In the event of three suspensions for the same reasons mentioned under suspension, termination process will be initiated;
- (2) In the event of termination of registration of a Crusher Unit, the Crusher Unit shall not be registered again until after the expiry of a period of 3 years from the date of order of termination of registration.
- (3) Change of ownership, or any other ground whatsoever, shall not be a valid ground for early registration of any Crusher Unit whose registration has been terminated.

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- (4) In exceptional circumstances, the Government may reduce the period of 3 years to not less than 1 year upon payment of penal fee which will be 3 times the registration fees and after the payment of the pending dues to the government, if any.
- (5) No order of termination of registration shall be passed without issuing a Show Cause Notice on the portal and at registered address and at email-id in **Form -14** of these rules asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be terminated. If the Crusher Owner fails to respond within the specified period, or if their reply is deemed unsatisfactory, the Director shall provide a final opportunity for a personal hearing. If the response remains unsatisfactory after the hearing, the Director, after following the due process, shall proceed to terminate the registration of the Crusher Unit by passing a speaking order within 6 months.
- (6) The District Mining Officer, or any other officer authorized by the Director in this regard, shall seal (Standard Operating Procedure as Annexure-II) the Crusher Unit within 48 hours of the termination of registration.

Part-II: Stockists and Retailers

Sections 12, 13 15.
and 14.

License for Stockists and Retailers.- (1) No person, other than a mineral concession holder or a stone crushing unit, shall stock, sell or offer for sale any minor mineral or mineral products, in raw or processed form, for commercial purposes or trade in the State without holding a license.

- (2) No license shall be granted within a radius of 3 kms from any mining site or Crusher Unit. However, this limit may be increased or decreased any time by the Government Notification.
- (3) License of the Stockists will be valid for 1 year and license of the Retailers will be valid for 3 year. However, the validity of any license shall expire upon the end of a Calendar Year. Government may anytime by official notification change the duration of license and renewal of license time to time.
- (4) Any Stockist or Retailer that was registered prior to the commencement of these rules shall be deemed to be registered under these rules for the remaining duration of its existing registration or until the end of the calendar year, whichever comes earlier. However, if the license of a Stockist or Retailer expires at the end of the calendar year, any fees already paid for the remaining registration period will be adjusted against the renewal fees for the following year on pro-rata basis. Additionally, they must ensure full compliance with

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these rules within three months from the date these rules come into force.

- (5) To obtain a license for stockists, a minimum of half acre of land shall be required.
 - (6) Any material purchased by the Stockist or Retailer without proof of transit pass issued from mining site in State of Punjab or CR slip issued at interstate check post will be considered illegal. Any material sold by the Stockist shall have valid transit pass issued in **Form-15**.
 - (7) Retailers will be exempted from license fees, the requirement of filing monthly returns, the requirement for half acre of land, and the need for issuing transit pass.
 - (8) All the process of the new License or Renewal of the License shall be through online portal. However, in case of special circumstance, Director may by written orders may allow this process through offline mode.
 - (9) Vehicles used for transportation of the material by the Stockists or Retailer shall be covered and shall follow all the guidelines or norms issued by the various departments from time to time.
 - (10) "Ready Mix Concrete (RMC) plants may be treated as Stockists for the purpose of these rules. Separate and specific rules governing RMC plants may, if deemed necessary, be notified independently at a later stage.
16. **Mandatory Requirement for the application for new License or Renewal of License of retailers.-** (1) No government dues shall be pending against the Retailer. If the assessing authority, upon an application from the Owner, permits the Owner to pay the full assessed amount either in a lump sum or in instalments (with a maximum of four instalments spread over a period of twelve months), the Owner shall have timely paid the lump sum amount or timely instalments. Sections 12, 13 and 14.
- (2) Retailer shall be located at maximum distance of 500 meters from the municipal limits or the Lal Dora of a village.
 - (3) Retailer shall sell material within the municipal limits or Lal Dora of the village in which it is located, using only single-axle vehicles or tractor trolleys.
 - (4) No Objection Certificate from the Municipal Councillor, in case of municipal area or the Sarpanch, in case of village shall be mandatory for applying for a new license.

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- Sections 12, 13 and 14. 17. **Mandatory Requirement for the application of a new License or Renewal of License of Stockist.- (1)** No government dues shall be pending against the Stockists. If the assessing authority, upon an application from the Owner, permits the Owner to pay the full assessed amount either in a lump sum or in instalments (with a maximum of four instalments spread over a period of twelve months), the Owner shall have timely paid the lump sum amount or timely instalments.
- (2) No Objection Certificate from the Municipal Councillor in case of municipal area or the Sarpanch in case of village shall be mandatory for applying for a new license if area falls within municipal area or village limits respectively.
- (3) The Stockist must have submitted all the monthly returns in **Form-8** required up to the latest month prior to application.
- Sections 12, 13 and 14. 18. **Application for Retailer License.- (1) New License:- (a)** An application for License of new Retailers shall be made to the District Mining Officer in **Form-16** and shall be accompanied by:-
- (i) Name and details of the Retailers;
 - (ii) A copy of the valid GSTIN number (if applicable);
 - (iii) AADHAR card & PAN card number(s) of Owner(s);
 - (iv) Location map;
 - (v) Land Ownership or agreement details, if any;
 - (vi) NOC from Municipal Councillor or Sarpanch; and
 - (vii) Any other document as desired by the Director;
- (b) District Mining Officer shall register the Retailers in **Form-18** within 30 days. District Mining officer can reject the application of License for the reasons recorded in writing in **Form-20**.
- (2) **Renewal of License:- (a)** Any application for Renewal of License of a retailers shall be made to the District Mining Officer, in **Form -22**.
- (b) Renewal of License of retailers shall be issued in **Form-24** unless rejected in **Form-26** for specific reasons to be recorded in writing by the District Mining Officer.
- Sections 12, 13 and 14. 19. **Application for Stockist License.- (1) New License:- (a)** An application for License of new Stockists shall be made to the District Mining Officer in 'Form 17' and shall accompanied by :-
- (i) License Fees as specified in the schedule- A, shall be payable when applying for License of a new Stockists;
 - (ii) Name and details of the Stockists;

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- (iii) A copy of the valid GSTIN number (if applicable);
 - (iv) AADHAR card & PAN card number(s) of Owner(s);
 - (v) Location map;
 - (vi) Land Ownership or agreement details, if any;
 - (vii) No Objection Certificate from Municipal Councillor or Sarpanch in case area falls within municipal limit or Lal Dora of the Village; and
 - (viii) Any other document as desired by the Director.
- (b) District Mining Officer shall register the Stockists in Form-19 within 30 days. District Mining officer can reject the application of License for the reasons recorded in writing in **Form-21**.
 - (c) If application has been rejected, Stockists may apply again within 30 days with already deposited fees. After 30 days, Stockists and Retailers shall have to repay License fees again.
- (2) **Renewal of License:-**
- (a) Any application for Renewal of License of a Stockists and retailers shall be made to the District Mining Officer, in Form -23 at least 45 days before the expiry of the registration and a License Renewal Fees paid through online mode as specified in the schedule-A.
 - (b) Any application for renewal of License, received less than 45 days before the expiry of License, shall be treated as delayed renewal of license and delayed fees shall be charged as per the Schedule-A.
 - (c) If a renewal application is submitted on time, fulfilling all necessary requirements, the District Mining Officer shall decide on the renewal of registration either by **31st December of the same year** or within **15 days** of receiving the application, whichever is later. The renewal will be done for a period of one year.
 - (d) The renewal of license of a Stockists and retailers shall be in **Form-25** unless rejected in **Form- 27** for specific reasons to be recorded in writing by the District Mining Officer, before 31st December.
20. **Stocking of the material.-** (1) Every retailers shall maintain stock register in **Form-28** or any other record as desired by the Director for inspection. Any retailer shall not stock material more than 400 MT. Section 12
- (2) Every Stockists shall maintain stock register in **Form- 29** or any other record as desired by the Director for inspection. Any stockist shall not stock material more than 1000 MT.

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- Section 12 21. **Display of Stockists or Retailers Licence.-** Every stockist or retailer must prominently display the details of the license granted to them at the stockyard or office, along with their name and GST number.
- Sections 2 (r) and 12 22. **Monthly Returns to be filed with the Department.-** Monthly return of the Stockists will auto generate every month based on the material purchased and sold through transit passes issued through Portal. However, Stockists shall upload all the documents as proof of material purchased and sold, by 7th of the every month.
- Section 15 23. **Suspension of License of a Stockists or Retailers.-** (1) The District Mining Officer may suspend the license of any Stockists or Retailer in **Form-30** in the following event(s), namely:-
- (a) any violation of the provisions of the Act and these rules; or
 - (b) conviction by a Court in any criminal case related to illegal mining; or
 - (c) a Notice for illegal mining or processing under Punjab Minor Mineral Rules-2013 as amended time to time or under these rules has been issued to the Crusher Owner; or
 - (d) violation of any of the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 ; or
 - (e) violation of any of the provisions of the Punjab Minor Mineral Rules 2013; or
 - (f) failure to pay, within the time period prescribed, any Government Dues for which an Assessment Order has been passed by the Competent Authority.
- (2) The Stockists or Retailers may seek a review of the order of Suspension within 7 days of the receipt of suspension order and suspending authority must decide review application in 7 days.
 - (3) No order of suspension shall remain in force beyond 6 months from the date of issue and officer who has passed the suspension orders or any senior officer, may revoke the suspension orders with reasons recorded in writing.
 - (4) The District Mining Officer, or any other officer authorized in this regard, may seal the Stockists or Retailer during the period of suspension.
- Section 16 24. **Termination of license of a Stockists or Retailer.-** (1) District Mining Officer may terminate the license of any Stockists or Retailer in the **Form-31** in the following event(s), namely:-

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- (a) Conviction by a Court in any criminal case registered under the provisions of this Act along with sentence of a minimum of one year simple imprisonment; or
 - (b) An 'S' Notice under Punjab Minor Mineral Rules-2013 as amended from time to time or Form-34 Notice under these rules has been issued to the Crusher Owner and no appeal has been filed within time frame given in the Notice or his appeal against the notice has been decided against the Stockists and Retailer; or
 - (c) Violation of any of the provisions of the Mines and Minerals (Development and Regulation) Act, 1957; or
 - (d) Violation of any of the provisions of the Punjab Minor Mineral Rules 2013; or
 - (e) Violation of any of the provisions or directions of the Act or any rules made there under; or
 - (f) Failure to pay, within the time period prescribed, any Government Dues for which an Assessment Order has been passed by the Competent Authority, and such Government Dues have been declared as Arrears of Land Revenue; or
 - (g) In the event of three suspensions for the same reasons mentioned under suspension, termination process will be initiated.
- (2) No order of Termination of License shall be passed without issuing a Show Cause Notice in **Form-32** asking such Crusher Owner to show cause within a period of seven days why the registration of his Stockists or Retailer should not be cancelled. If fails to respond within the specified period, or if their reply is deemed unsatisfactory, the District Mining Officer shall provide a final opportunity for a personal hearing. If the response remains unsatisfactory after the hearing, the District Mining Officer, after following due process, shall proceed to terminate the registration of the Stockists and Retailer, by passing a speaking order.
- (3) The District Mining Officer, or any other officer authorized by the director in this regard, shall seal the Stockists or Retailer within 48 hours of the termination of registration.

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Part-III

- Section 24 25. **Assessment Process.** – (1) In the event that the assessing authority is satisfied, without necessitating the presence of the Owner, that the Crusher Unit, Stockist, or Retailer is in possession of illegal raw material, or has processed or sold material unlawfully, the assessing authority shall, serve a notice in Form 33 to the concerned person. A response to Form-33 shall be submitted to the assessing authority within seven (7) days.
- (2) If the Crusher Owner or Stockist or Retailer fails to respond or provides an unsatisfactory response, the assessing authority shall proceed to assess, to the best of his judgment, the amount of recovery due from the Owner. Furthermore, the assessing authority shall issue an order in Form-34 for the recovery of the assessed amount as against the illegally possessed or procured or processed minor minerals from the Crusher Unit within 15 days of the response of the crusher owner or after passing of 7 days period.
- (3) The assessed amount (Penalty + Royalty) specified in the notice issued in Form-34 shall be paid by the Crusher Unit, Stockist, or Retailer within thirty (30) days from the date of service of the notice. Provided, however, that the assessing authority may, for reasons duly recorded in writing, permit payment of the recovery amount in instalments, not exceeding four, over a period of twelve months.
- (4) Any government dues under the Act or these rules, shall be recoverable in accordance with a certificate issued in Form-35 by the assessing authority, and such dues shall be recovered in the same manner as arrears of land revenue.
- Section 23 26. **Power to Seize.- (1) Entry and Inspection:** (a) Any officer of the Department shall have the power to enter any Crusher Unit or Stockist or Retailer premises.
- (b) The officer shall carry official identification and inform the premises' owner or authorized representative of the intended inspection.
- (c) The officer may inspect any documents, records, or other materials believed to be in violation of the provisions of the Act.
- (2) **Seizure of Documents:** (a) If any documents or records are found to be in violation or likely to assist in proving a violation of the Act, the officer not below the rank of District Mining officer or the officer authorised by the Government may seize such documents.

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- (b) An officer shall immediately draw up a Seizure Memo in **Form -36** listing all seized items or documents.
- (3) **Seizure Minor Minerals and Derivatives: (a)** An officer, not below the rank of District Mining Officer (DMO), shall have the power to seize any illegally procured Minor Minerals and/or Derivatives found within the Crusher Unit or Stockist or Retailer premises, provided that no advance royalty and penalty of mineral have already been paid by the Crusher Unit or Stockist or Retailer.
- (b) The illegality of the material shall be substantiated by monthly returns or any other relevant records or data.
- (c) A Seizure Memo must be drawn up in **Form 37** clearly identifying the seized materials.
- (4) **Seizure of Machinery: (a)** An officer not below the rank of District Mining Officer (DMO) may also seize the vehicle, equipment, or any tools being used in the Crusher Unit or Stockist or Retailer premises for illegal activities.
- (b) A Seizure Memo must be drawn up in **Form-38** clearly identifying the seized machinery.
- (5) **Disposal of Seized Minor Minerals and/or Derivatives: (a)** Once seized, the Minor Minerals or Derivatives shall be disposed of in the open market with the permission of the Director.
- (b) Disposal shall occur through open auction only.
- (c) A report of the disposal process shall be maintained, and the proceeds shall be deposited with the Government Treasury.
- (6) **Opportunity for Hearing: (a)** Before proceeding with the disposal of the seized materials, the director must provide the owner or responsible party an opportunity for a hearing.
- (b) A written notice shall be served to the owner or party of interest, informing them of the date and place of the hearing.
- (c) The hearing must be conducted in a fair manner, considering any explanations or justifications from the owner or transporter regarding the seizure.
- (d) The officer shall make a determination after the hearing, based on available evidence and the law, whether the seizure is lawful.
- (7) **Liability of Transport Vehicle Owners: (a)** Lack of knowledge regarding the illegal nature of the materials being transported does not absolve the owner of the transport vehicle from any liability.

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- (b) The transport vehicle, along with any seized materials, may be auctioned.
- (c) No compensation will be provided to the owner of the transport vehicle or the purchaser of the seized Minor Minerals and/or Derivatives.
- (8) Auction Procedure: (a)** The auction shall be conducted in a public place, and all relevant details regarding the seized items (Minerals, Derivatives, vehicles and equipment) must be clearly displayed prior to the auction.
- (b) The auction process shall be transparent and shall be as per the Punjab Transparency In Public Procurement Act, 2019 (Punjab Act No 12 of 2019) and rules notified thereunder, as amended time to time.
- (c) A reserve price may be set by the Government, but the final sale price shall be determined by the auction bid.
- Section 28 27. **Refunds.**-The assessing authority shall refund an amount paid in excess of the amount due under these rules after executive orders of the Director. Provided that refund under these rules shall not be allowed unless a claim of refund is made within a period of two years from the date on which such claim becomes due.
- Sections 11 and 12 28. **Transfer of ownership.- (1)** All the Owners of the Crusher Units or Stockists and Retailers shall be jointly and severally liable for the violation of any of the Act and these rules.
- (2) In case of change of ownership of the Crusher Unit or Stockist and Retailer, Permission of the District Mining officer shall be taken and it shall be the responsibility of the owner, jointly and severally.
- (3) Application shall be made to the District Mining Officer along with following documents:-
- (a) An affidavit by the transferee stating that he is fully aware of all the relevant Acts, Rules, and Government Notifications and agrees to comply with all the terms and conditions. Furthermore, he acknowledges the liabilities of the Crusher Unit and undertakes to settle all dues within the specified timeframe.
- (b) All the details of transferee as required during registration of new crusher.
- (4) Where the District Mining Officer has given permission for such transfer of ownership, a transfer deed shall be executed within 30 Days from the date of permission.

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- (5) District Mining officer shall be informed about the change of ownership within 7 days along with documents related to transfer of ownership.
- (6) If the ownership of a Crusher Unit or Stockist or Retailer has changed without permission and information to the District Mining Officer, the registration of the Crusher Unit and Stockist and Retailer shall be immediately suspended and process for termination shall be initiated. Any operations conducted after the ownership change shall be considered illegal. Both the previous and new crusher owners shall be jointly and severely held responsible for any illegal operations or violations of the Punjab Regulation of Crusher Units, and Stockists and Retailers Act, 2025, and these rules.
- (7) Where the Crusher Unit or Stockist or Retailer has been leased out, the lessor shall inform the District Mining officer immediately within 7 days about his details and District Mining officer shall update the details on the Portal.
- (8) The Lessor and the Lessee shall both be jointly and severely liable for the violation of any of the provisions of this Act subsequent to the execution of the Lease Deed.
- (9) If the Crusher Unit or Stockist and Retailer has been leased out without informing the District Mining Officer, the registration of the Crusher Unit or Stockist or Retailer shall be immediately suspended and process for termination shall be initiated and the Lessor and Lessee shall also be jointly and severely liable for any violation of any of the provisions of the Act and these rules, prior to the execution of the Lease Deed.
- (10) The Government may, at any time, issue a notification to prescribe a threshold net worth. If the lessee's net worth exceeds this threshold, the lessee, and not the lessor, shall be held responsible for any of the violations of the provisions of this Act after the execution of the Lease Deed, provided that the District Mining Officer is informed about the lease within 7 days. In the absence of any notification setting a threshold net worth, both the lessor and lessee shall be jointly and severally liable for any of the violations of the act and these rules.

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- Section 17 29. **Appeals.- (1)** An appeal shall lie only against the orders of rejection of Registration, order of termination or any assessment order passed under the Act or these rules.
- (2) No appeal shall lie against the orders of suspension.
 - (3) An appeal shall be submitted along with appeal fees as specified in the Schedule-A.
 - (4) An appeal from every original order of rejection of Registration or order of termination under the Act or these rules shall lie:-
 - a) To the Director, if original order is made by any officer below the rank of Director.
 - b) To the Government, if original order is made by the Director.
 - (5) An appeal from every order of any assessment order under the Act or these rules shall lie:-
 - a) To the committee of the officers, constituted by the Government, not below the rank of District Mining Officer, if order is passed by District Mining Officer.
 - b) To the Chief Engineer, if order is made by the Committee.
 - c) To the Director, if order is made by the Chief Engineer.
 - (6) No appeal from an order of any assessment order shall be entertained, unless such appeal is accompanied by satisfactory proof of the deposit of an amount as prescribed by the Government from time to time.
 - (7) No appeal shall be entertained, unless it is filed within thirty days from the date of communication of the order appealed against.
 - (8) If original order of termination has been passed for failure to pay Government Dues only, the applicant may, along with the Appeal, opt to deposit 50% of the assessed Government Dues subject to the outcome of the Appeal, and in all such cases the Registration or license shall regain its validity until the final decision of the Appeal.
- Example: If crusher owner was served with a termination order by the Department due to non-payment of Government Dues amounting to ₹ 10,00,000/- and he files an Appeal against the termination order and he deposits ₹ 5,00,000/- (i.e., 50% of the assessed dues) with the Department as per the provision under this sub rule. Upon acceptance of the Appeal and the 50% deposit, his registration regains validity and he is allowed to continue operations until the final decision on the Appeal is made by the competent authority. In

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a case where a total amount of ₹ 10,00,000 in Government Dues was permitted to be paid in four equal instalments of ₹ 2,50,000 each, and the applicant deposited only the first instalment but failed to deposit the second instalment, resulting in termination of the registration/license, the applicant may still file an Appeal, but along with the Appeal, the applicant may opt to deposit 50% of the remaining pending outstanding amount, i.e., ₹ 3,75,000 (50% of ₹ 7,50,000). Upon such deposit, the registration/license shall regain its validity and remain effective until the final decision is made on the Appeal by the competent authority.

30. **Review.- (1)** A Review Application shall lie against any order of suspension passed under the Act or these rules shall lie before the same authority which had passed the order. Section 18
- (2) A Review Application shall be made within 7 days before the same authority which had passed the order.
 - (3) Review application shall be submitted along with review fees as specified in the Schedule-A.
 - (4) Reviewing Authority shall decide the review application within 7 days.
 - (5) No Review Application shall lie against any order other than suspension orders passed under the Act or these rules.
 - (6) Further for the details regarding the review of appeals are attached in Annexure-III which may be amended by the government, from time to time.
31. **Revision.- (1)** A Revision Application shall lie before the Government against every order passed by the Director deciding an appeal of rejection of Registration or order of termination, provided that the revision application has been filed within 30 days of the passing of such an order. Section 19
- (2) If Director has passed the order deciding an appeal for failure to pay Government Dues, the Crusher Owner may, along with revision application, opt to deposit 100% of the Government Dues assessed by the Director subject to the outcome of the Revision Application, and in all such cases the Registration or license shall regain its validity until the final decision of the revision application.
 - (3) Revision application shall be submitted along with revision application fees as specified in the schedule-A.

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Sections 24 and 25

Penalty.- (1) Any person found to have submitted forged, fabricated, or counterfeit documents to derive any benefit under the Act shall be liable to imprisonment which may extend up to six months, or with fine of ₹ 50,000, or both.

(2) Any person who submits fake, forged, or fabricated returns, especially for the purpose of concealing illegal mining, processing, or purchasing, shall be liable to imprisonment which may extend to six months, or with fine of ₹ 1,00,000, or both.

(3) In case of sub-rules (1) and (2), District Mining Officer shall initiate prosecution within 30 days of detection of such act.

(4) Any Crusher Owner, in possession of a stock sourced through illegal mining, will be punished under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957, in such manner as if the illegal mining had been done by the Crusher Owner.

(5) Any Crusher Owner or Stockist or Retailer, who is in possession, or had been in possession, of a stock sourced through Illegal purchase, proven by way of discrepancy in returns or otherwise, shall be liable to pay a penalty equivalent to twice the amount of royalty payable as per the provisions of the Punjab Minor Mineral Rules, 2013 as amended from time to time on such a stock, or such amount as may be prescribed by the Government from time to time.

(6) The Government may, at its discretion, mandate the installation of a weighbridge at each registered Crusher Unit, either by the Crusher Units themselves or through any other means, and may notify the penalties for non-compliance therewith.

(7) Any Crusher Unit found to be using Generator set for material processing or Generator set of more than 10kW for office operations, shall be liable to pay a penalty of Rupees Two Lakhs (₹ 2,00,000) for the first offence. For each subsequent offence, the penalty shall be Rupees Five Lakhs (₹ 5,00,000). If a Crusher Unit is found to have committed such default more than once, the Department may, in addition to the above penalties, suspend or terminate the registration of such Crusher Unit.

(8) Where a smart meter is not installed at the Crusher Unit within a period of three months from the date of commencement of these rules, or within such extended period as may be granted by the Department, the Crusher Unit shall be liable to a penalty of Rupees One Lakh (₹ 1,00,000) for each month of non-compliance beyond the prescribed or extended deadline. If a Crusher Unit is found to

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have failed to install the smart meter within three months after the prescribed deadline, the Department may, in addition to imposing the penalties specified above, **suspend or terminate the registration** of such Crusher Unit.

- (9) Any Crusher Unit, found to be selling at a rate higher than the fixed CSP (if any), shall be imposed a fine of Rs. 1 Lakh for each such proven violation. If Crusher Unit has been found to have committed three such violations, the Department may, in addition to imposing the penalties specified above, suspend or terminate the registration of such Crusher Unit.
 - (10) In the event of any delay in submitting the monthly return on the designated Portal, the Crusher Unit, Stockist, or Retailer shall be liable to pay a penalty of Rupees Five Thousand (₹ 5,000) for each day of delay. Provided that if any Crusher Unit, Stockist, or Retailer fails to submit the monthly returns for two or more months, the Department may, suspend or terminate the registration or license of such Crusher Unit, Stockist or Retailer.
 - (11) If any vehicle transporting material from any Crusher Unit or stockist or retailer is found to be uncovered, that Crusher unit or stockist or retailer shall be liable to pay fine of Rs. 5000/-
 - (12) Any Crusher Unit, which sells minerals at a rate higher than the CSP, shall be imposed a fine of Rs. 1 Lakh for each such proven violation. Provided that where any Crusher Unit has been prima facie found to have committed three such violations, the Director shall proceed to terminate or suspend the registration of such a Crusher Unit in accordance with the procedure prescribed under these rules.
 - (13) The Department shall issue a penalty notice in **Form-39** through the portal.
 - (14) The penalty amount must be paid within 30 days. In cases of delay in filing monthly returns, the penalty amount shall be paid along with the corresponding monthly return.
 - (15) The amount of the penalty may be revised by the Government from time to time through official notification.
33. **Delegation of Powers.**-The Government may, by notification in the Official Gazette, direct that any powers exercisable by the Director under these rules may also be exercised, in such cases and subject to such conditions, if any, as may be specified in the notification, by an officer of the Government, as may be specified therein.

Section 26

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- Section 26 34. **Relaxation of Rules.**-The Government may amend or relax or modify any provision of these rules in public Interest. Also, the Government may amend, modify, or substitute any Schedule, Standard Operating Procedure (SOP), or Annexures appended to these rules, as it may deem necessary from time to time.
- Section 25 35. **Offence cognizable only on written complaint:** No court shall take cognizance of any offence punishable under these rules except upon a complaint in writing is made by any officer of the Department.
- Section 28 36. **Rate of Interest.**- In the event of any delay in the payment of fees, (1) penalties, royalties, or any other dues as prescribed under these rules, the defaulter shall be liable to pay **interest at the rate of 18 % per annum**, calculated on a **monthly** basis, for the period of default, until the full amount is paid. The Department reserves the right to revise the interest rate from time to time, as notified by the Government.

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Schedule-A

Sr. No	Fee Type	Amount
1	Registration Fee (New Crusher Unit) (See rule 5)	₹ 3,00,000 (if application made by 31st May of that year)
		₹ 2,00,000 (if application made after 31st May - Mid-year incentive)
2	Renewal Fee (Crusher Unit) (See rule 6)	₹ 2,00,000 per annum
3	Delayed Renewal Fee (Crusher Unit) (See rule 6 (3))	₹ 20,000 extra if renewal application submitted within the first 15 days of delay
		₹ 50,000 extra if submitted within the next 15 days of delay
		₹ 1,00,000 extra if submitted within the last 15 days of delay
		Note: After 31st December, a total fee of ₹ 3,00,000 will be charged for renewal of registration.
4	Stockist License Fee (New) (See rule 19 (1))	₹ 50,000 per year
5	Renewal Fee (Stockist) (See rule 19 (2))	₹ 30,000 per annum
6	Delayed Renewal Surcharge (Stockist/Retailer) (See rule 19 (2))	₹ 10,000 extra
7	Appeal/Review/Revision Fee (See rule 29, 30 and 31)	₹ 5,000 (non-refundable)
8	Mineral Processing Fee (per Crusher) (See rule 8)	₹ 0.90 /cft
9	Environmental Management Fund (EMF) Contribution (See rule 7)	₹ 0.15 /cft

The Government may amend the fee amounts and penalties by notification from time to time. All fees and penalties shall be deposited in the appropriate receipt head of the department unless specified otherwise.

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Annexure-I

Standard Operating Procedure for registration of Crushers [See rule 5(2)]

Sr. No	Description	Timelin e
1	Applicant will apply on the Mining Portal	T
2	After taking a field report and due verification of the documents, District Mining Officer (DMO) shall forward the application to SE with Recommendation of approval or state the discrepancies.	T+10
3	After verification of the application, SE shall forward the application to Chief Engineer with Recommendation for approval or detail of discrepancies.	T+13
4	Chief Engineer shall mark the application to XEN/HQ for checking of the documents.	T+14
5	XEN/HQ shall check the documents as per rules and prevailing notifications. XEN/ HQ shall forward the application to the Chief Engineer with Recommendation for approval or detail of discrepancies.	T+24
6	CE shall forward the application to the Director with Recommendation of approval or detail of discrepancies.	T+26
7	Director shall approve the application or raise final discrepancies to the Applicant.	T+30
8	Applicant shall submit the application within 30 days after removing discrepancies. Application will then be marked to the XEN/HQ directly. If Discrepancies are not removed by the applicant within 30days, the application will be rejected automatically.	T+60
9	XEN/HQ shall check the resubmitted documents as per rules and prevailing notifications. XEN/HQ shall forward the application to Chief Engineer with Recommendation for approval or rejection.	T+70
10	CE shall forward the application to the Director with Recommendation of approval or rejection.	T+72
11	Director shall take final decision (Approval/Rejection) on the application.	T+75

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Annexure - II

Standard Operating Procedure (SOP) for seal a crusher [See rule 14 (6)]

1. Suspension of Crusher Unit

- i. The District Mining Officer (DMO) issues Suspension Order in Form-10 along with articles of suspension in Form-11 to the Crusher Unit specifying the reasons and legal basis. Suspension orders shall immediately stop sale of the material from the portal.
- ii. A copy of the suspension order is shared with:
 - o Local Police Station
 - o PSPCL (Punjab State Power Corporation Limited)
 - o Pollution Control Board
 - o District Administration
 - o Departmental higher officials

2. Sealing of Crusher Unit

- Within 24 hours of suspension:
 - o The DMO, along with a team (including police if needed), visits the site.
 - o The Crusher Unit is physically sealed using locks and official seals.
 - o Photographs and a sealing report in Form 10A are prepared and signed by the enforcement team and owner (if present).
 - o Signboards indicating "Unit Sealed – By Order of DMO" are placed.

3. Suspension of Punjab State Power Corporation Limited (PSPCL) Connection

- i. Immediately after suspension order:

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- PSPCL shall disconnect the power supply within **48 hours** of receipt of request from DMO.
- Confirmation of disconnection shall be communicated back to DMO.

4. Documentation & Reporting

- All actions shall be recorded.
- A consolidated report shall be submitted by DMO to the higher officials.
- A copy shall also sent to DC Office and Sub-division officer.

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Annexure-III

Standard Operating Procedure for Suspension [See rule 30 (6)]

1. District Mining Officer (DMO) shall issue suspension orders along with articles of the suspension on the Portal.
2. Crusher owner may file a review application with DMO within 7 days from issuance of article of suspension. If no review application is filed within 7 days by the crusher owner then it will be understood that crusher owner has accepted the charges.
3. In case if the review application has been filed by the crusher owner within 7 days on the portal then the same shall be decided by the DMO within 15 days from the receipt of application after giving opportunity of hearing.
4. If review application is not decided by DMO in 15 days, concerned Superintending Engineer will issue show cause notice to DMO and instruct to decide review application within 7 days.
5. If review application is not decided in 22 days from date of filing review application, suspension will be automatically revoked and responsibility of concerned officers will be fixed for not deciding the review application.
6. If review application has been decided against the Crusher Unit, suspension will continue.
7. If Crusher Unit, any time after the suspension has complied with the reasons of the suspension, he can submit compliance report along with application to the DMO, DMO shall decide this application within 7 days. If the DMO does not decide the application within 7 days, application will be automatically marked on the portal to concern Superintending Engineer,

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who shall decide the application in 15 days after giving opportunity of hearing to crusher owner and DMO.

8. Crusher Unit can approach officers senior to SE/XEN in case of due process, or , principles of natural justice not being followed and the senior officer may make such directions as deemed fit and may also, direct the DMO to review the case.

9. In case compliance has not been made by the Crusher Unit within 3 months, DMO shall put forward the case for termination of the registration.

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Form-1

Application for New Registration of Crusher

(See rule 5)

(To be submitted online on mining portal)

1. Applicant Details:

- Name of Crusher Owner(s): _____
- Address: _____
- Contact Number: _____
- Email ID: _____
- Type of Ownership (Tick one):
 - Sole Proprietor
 - Company
 - Firm/Partnership
 - Trust
 - Society

If any other please specify.....

2. Crusher Unit Details:

- Name of Crusher Unit: _____
- Address/Location: _____
- Latitude & Longitude: _____
- GSTIN Number _____
- AADHAR Number _____
- PAN Number _____
- Proof of Ownership or Land Agreement attached: Yes No
- Site Plan attached: Yes No
- Meter Connection No. -

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- Load In KW -
- Smart meter installed: Yes No

3. Required Documents (Attach Copies)

- AADHAR Card(s)
- PAN Card(s) of Owner(s)/Partners/Board Members
- Valid GSTIN Certificate
- Document regarding Ownership Type (Sole Proprietor, Company, Firm/Partnership, Trust, Society, etc.)
- Valid Consent to Establish from Punjab Pollution Control Board
- Consent to Operate under air from Punjab Pollution Control Board
- Consent to Operate under water from Punjab Pollution Control
- Site plan showing entry, exit, machinery setup and approach roads.
- location map (kmz/kml) showing boundaries of the site, distance from highway, habitation and nearest river/choe
- Proof of ownership of land or lease agreement
- Proof of Legal Source of Raw Material
- Any other document as required (Specify): _____

***4. Undertaking**

1. I shall maintain the stock register as required by the department of Mines and Geology, Punjab.
2. I shall submit monthly Returns along with electricity Bills, Weighment Slip/Mineral TransitPass details etc., or any other document required by the Department of Mines And Geology, Punjab.
3. I shall not indulge in any sort of illegal mining of any minor mineral.
4. I shall abide by all the provisions of the Punjab Regulation of TheCrusher units, And Stockists and Retailer, Act 2025 and rules framed thereunder, the Punjab Minor Mineral Rules,2013, the Mines and Minerals (Development and

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Regulation) Act, 1957 and all orders/directions issued by the State Government from time to time made in regard of operation/commissioning of StoneCrusher/Screening Plant.

5. I shall allow the officer authorized by the department to enter the premises of my Stone Crusher/ScreeningPlant for checking or assessment purposes.
6. I shall ensure to pay the entire requisite charges i.e. Royalty/EMF/or any other Government dues to theGovernment as notified from time to time.
7. I shall not be a defaulter of any Government dues.
8. I shall display the selling price of each item to be sold from unit on a notice board displayed at the crusher/screening plant premises. The notice board will be simple, readable and of standard size.(outside premises)

5. Declaration

1. I/We hereby declare that the information furnished above is true and correct to the best of my/our knowledge. In case of any discrepancy or violation of rules, my/our application may be rejected or registration may be cancelled.
2. I/We hereby declare that No government due is pending against any of the owner/partner of the Crusher Unit regarding illegal mining.

Signature of Applicant(s): _____

Date: _____

Place: _____

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Form-2

Registration Certificate of Crusher Unit

(See rule 5)

Registration No. (CURN): _____ **Date:** _____

This is to certify that **[Name of Crusher Unit]**, owned/operated by **[Name of Owner/Company]**, located at **[Village/Town]**, Tehsil _____, District _____, Punjab, is hereby **Registered** under the Punjab Regulation of Crusher Units, Stockists and Retailers Act, 2025 and the Rules made thereunder. The details and conditions of this registration are as follows:

● **Crusher Unit Registration Number (CURN):** _____

● **Owner/Proprietor:** (Name of individual/firm/Trust/Society/Company with address).

● **Location of Crusher Unit:**

Khasra No. _____,

Village _____,

Tehsil _____,

District _____.

● **Registered Capacity (if any specified):** (Tons per day or month).

● **Valid From:**

Valid Until:

Conditions:

1. The crusher owner/Screening plant owner shall not indulge in any sort of illegal mining of any minor mineral.
2. The crusher owner/Screening plant owner shall abide by the provisions of the Punjab Regulation of the Crusher Units, and Stockists and Retailers ACT,

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2025 and Rules framed thereunder, the Punjab Minor Mineral Rules, 2013, the Mines and Minerals (Development and Regulation) Act, 1957 and all orders/directions issued by the State Government from time to time made in regard of operation of Stone Crusher/Screening Plant.

3. The crusher owner/Screening plant owner shall allow the officer authorized by the department to enter the premises of my Stone Crusher/Screening Plant for checking or assessment purposes.
4. The crusher owner/Screening plant owner shall pay all the requisite charges i.e Royalty/EMF/or any other Government dues to the Government as notified from time to time.
5. The crusher owner/Screening plant owner shall not be in default of any Government dues.
6. The crusher owner/Screening plant owner shall not be convicted with imprisonment for any violation of Mines & Mineral (Regulation & Development) Act, 1957 and Rules made there under.
7. The owner of the stone crusher shall observe/aside the provisions of :-
 - i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under.
 - ii) The Water (Prevention and Control of Pollution) Act, 1974 and rules framed there under.
 - iii) The Environment (Protection) 1988 and rules framed there under.
 - iv) The Noise pollution (Regulation and Control) Rules, 2000.
 - v) Punjab Minor Mineral Concession Rules, 2013 (amended time to time).
 - vi) Indian Forest Act, 1927
 - vii) Wildlife (Preservation) Act, 1972
 - viii) Forest (Conservation) Act, 1980
 - ix) The Punjab Regulation of Crusher Units and Stockists and Retailer Rules 2025

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- x) Any other Law/Provision related to the Stone crusher/comply with all the conditions of Environment Clearance.
8. The crusher Owner/screening plant owner shall ensure that the emission standards are as per the statute and as notify by the Govt. on 17.03.1998 or amended from time to time are adhered to.
9. The crusher Owner/screening plant owner shall adopt Pollution Control measures as per Govt. vide Notification No. 3/35/2013-STE(4)/734 dated 30.07.2013 or as amended from time to time.
10. The crusher Owner/screening plant owner shall submit a monthly return as per prevailing Rules in a form prescribed, giving details of total quantity of minerals crushed, electricity consume, number of labour employees and wages paid etc.
11. The crusher Owner/screening plant owner shall immediately report to the Deputy Commissioner and District Mining Officer of the District concerned about any accident which may take place during the course of crushing operation in serious bodily injury.
12. The crusher Owner/screening plant owner shall not pay wages less than the minimum wages prescribed by the Centre or State Government from time to time under the Minimum Wages, Act 1948, to the workers employed in the crushing unit.
13. In the event of non-observance of the condition in the registration certificate, the registration of stone crusher shall be terminated as per period specified in the Punjab Regulation of the Crusher and Stockists and Retailers ACT, 2025 and Rules framed thereunder and the consent of Punjab Pollution Control Board, if any, shall be invalid.
14. The crusher Owner/screening plant owner must adhere to all clauses of the Punjab Regulation of the Crusher and Stockists and Retailers ACT, 2025 and Rules framed thereunder and all the rules and regulations or other directions

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of the Department of Mines and Geology, Punjab, made in regard to operation
of Stone Crusher/Screening Plant

15. The crusher Owner/screening plant owner shall display the selling price of
each item to be sold from unit on a notice board displayed at the
crusher/screening plant premises.

16. Generator set shall not be used for processing of the material.

17. Crusher Unit shall install smart meter only.

(Signature & Seal)

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Form-3

Rejection of Registration Application (Crusher Unit)

(See rule 5)

Ref No: _____

Date: _____

To,
[Applicant Name],
[Address]

CURN_____

Subject: Rejection of Application for Crusher Unit Registration

Dear Sir/Madam,

This is with reference to your application (Ref. No: _____ dated _____) for registration of a Crusher Unit at [Location]. Upon scrutiny and verification, it is informed that the application cannot be accepted for registration due to the following reason(s):

Reason: _____

—

- If you choose to reapply within 30 days of this letter, the registration fee paid earlier (₹ _____) will be adjusted in the fresh application, otherwise fees will be forfeited.

**[Name & Designation of Issuing
Authority]**

Copy to: District Mining Officer, _____ (for information).

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Form-4

Application for Renewal of Crusher Unit Registration

(See rule 6)

1. Crusher Unit Details:

- Name of Crusher Unit: _____

- Address/Location: _____

- CURN _____

2. Required Documents (Attach Copies)

- [] Consent to Operate under air from Punjab Pollution Control Board

- [] Consent to Operate under water from Punjab Pollution Control

- [] Any other document as required (Specify): _____

***3. Undertaking**

1. I shall maintain the stock register as required by the department of Mines and Geology, Punjab.
2. I shall submit monthly Returns along with electricity Bills, Weighment Slip/Mineral Transit Pass details etc., or any other document required by the Department of Mines And Geology, Punjab.
3. I shall not indulge in any sort of illegal mining of any minor mineral.
4. I shall abide by all the provisions of the Punjab Regulation of The Crusher units, And Stockists and Retailer, Act 2025 and rules framed thereunder, the Punjab Minor Mineral Rules,2013, the Mines and Minerals (Development and Regulation) Act, 1957 and all orders/directions issued by the State Government from time to time made in regard of operation/commissioning of Stone Crusher/Screening Plant.

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5. I shall allow the officer authorized by the department to enter the premises of my Stone Crusher/Screening Plant for checking or assessment purposes.
6. I shall ensure to pay the entire requisite charges i.e. Royalty/EMF/or any other Government dues to the Government as notified from time to time.
7. I shall not be a defaulter of any Government dues.
8. I shall display the selling price of each item to be sold from unit on a notice board displayed at the crusher/screening plant premises. The notice board will be simple, readable and of standard size.(outside premises)
9. I undertake that my Crusher Unit has valid CTE/CTO issued by PPCB.

4. Declaration

1. I/We hereby declare that the information furnished above is true and correct to the best of my/our knowledge. In case of any discrepancy or violation of rules, my/our application may be rejected or registration may be cancelled.
2. I/We hereby declare that no government due is pending against any of the owner/partner of the Crusher Unit regarding illegal mining.
3. I/We hereby declare that no ownership or key details of the Crusher Unit have been changed without approval of the department since the last registration.

Signature of Applicant(s): _____

Date: _____

Place: _____

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Form-5

Renewal of Registration Certificate of Crusher Unit

(See rule 6)

Registration No. (CURN): _____ **Date:** _____

This is to certify that **[Name of Crusher Unit]**, owned/operated by **[Name of Owner/Company]**, located at **[Village/Town]**, Tehsil _____, District _____, Punjab, Registration is hereby **Renewed** under the Punjab Regulation of Crusher Units, and Stockists and Retailers Act, 2025 and the Rules made thereunder. The details and conditions of this registration are as follows:

• **Crusher Unit Registration Number (CURN):** _____

• **Owner/Proprietor:** (Name of individual/firm/Company/Society/Trust with address).

• **Location of Crusher Unit:**

Khasra No. _____

Village _____

Tehsil _____

District _____.

• **Registered Capacity (if any specified):** _____ (Tons per day or month).

• **Valid From:** _____ **Valid Until:** _____

Conditions:

1. The crusher owner/Screening plant owner shall not indulge in any sort of illegal mining of any minor mineral.
2. The crusher owner/Screening plant owner shall abide by the provisions of the Punjab Regulation of the Crusher Units, And Stockists and Retailers ACT, 2025 and Rules framed thereunder, the Punjab Minor Mineral Rules, 2013,

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the Mines and Minerals (Development and Regulation) Act, 1957 and all orders/directions issued by the State Government from time to time made in regard of operation of Stone Crusher/Screening Plant.

3. The crusher owner/Screening plant owner shall allow the officer authorized by the department to enter the premises of my Stone Crusher/Screening Plant for checking or assessment purposes.
4. The crusher owner/Screening plant owner shall pay all the requisite charges i.e Royalty/EMF/or any other Government dues to the Government as notified from time to time.
5. The crusher owner/Screening plant owner shall not be in default of any Government dues.
6. The crusher owner/Screening plant owner shall not be convicted with imprisonment for any violation of Mines & Mineral (Regulation & Development) Act, 1957 and Rules made there under.
7. The owner of the stone crusher shall observe/aside the provisions of :-
 - xi) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under.
 - xii) The Water (Prevention and Control of Pollution) Act, 1974 and rules framed there under.
 - xiii) The Environment (Protection) 1988 and rules framed there under.
 - xiv) The Noise pollution (Regulation and Control) Rules, 2000.
 - xv) Punjab Minor Mineral Concession Rules, 2013 (amended time to time).
 - xvi) Indian Forest Act, 1927
 - xvii) Wildlife (Preservation) Act, 1972
 - xviii) Forest (Conservation) Act, 1980
 - xix) The Punjab Regulation of Crusher Units and Stockists and Retailer Rules 2025

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xx) Any other Law/Provision related to the Stone crusher/comply with all the conditions of Environment Clearance.

8. The crusher Owner/screening plant owner shall ensure that the emission standards are as per the statute and as notify by the Govt. on 17.03.1998 or amended from time to time are adhered to.
9. The crusher Owner/screening plant owner shall adopt Pollution Control measures as per Govt. vide Notification No. 3/35/2013-STE(4)/734 dated 30.07.2013 or as amended from time to time.
10. The crusher Owner/screening plant owner shall submit a monthly return as per prevailing Rules in a form prescribed, giving details of total quantity of minerals crushed, electricity consume, number of labour employees and wages paid etc.
11. The crusher Owner/screening plant owner shall immediately report to the Deputy Commissioner and District Mining Officer of the District concerned about any accident which may take place during the course of crushing operation in serious bodily injury.
12. The crusher Owner/screening plant owner shall not pay wages less than the minimum wages prescribed by the Centre or State Government from time to time under the Minimum Wages, Act 1948, to the workers employed in the crushing unit.
13. In the event of non-observance of the condition in the registration certificate, the registration of stone crusher shall be terminated as per period specified in the Punjab Regulation of the Crusher And Stockists and Retailers ACT, 2025 and Rules framed thereunder and the consent of Punjab Pollution Control Board, if any, shall be invalid.
14. The crusher Owner/screening plant owner must adhere to all clauses of the Punjab Regulation of the Crusher And Stockists and Retailers ACT, 2025 and Rules framed thereunder and all the rules and regulations or other directions

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of the Department of Mines and Geology, Punjab, made in regard to operation
of Stone Crusher/Screening Plant

15. The crusher Owner/screening plant owner shall display the selling price of
each item to be sold from unit on a notice board displayed at the
crusher/screening plant premises.

16. Generator set shall not be used for processing of the material.

17. Crusher Unit shall install smart meter only.

(Signature & Seal)

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Form-6

Rejection of Renewal of Crusher Registration

(See rule 6)

Ref No: _____

Date: _____

To,
[Name of Crusher Owner/Company],
[Address]

Subject: Rejection of Renewal Application for Crusher Unit Registration – Reg.

Sir/Madam,

This is with reference to your application (Ref. No: _____ dated //2025) for registration of a Crusher Unit at [Location]. Upon scrutiny and verification, it is informed that the application cannot be accepted for registration due to the following reason(s):

Reason: _____

—

●If you choose to reapply within 30 days of this letter, please mention the reference of this rejection. The registration fee paid earlier (₹_____) will be adjusted in the fresh application if reapplied within 30 days, otherwise fees will be forfeited.

[Name & Designation]

Cc:District Mining Officer to ensure the unit ceases operation post expiry and report if any illegal running.

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FORM -7
CRUSHER/SCREENING PLANT MONTHLY RETURN

(See rule 9)

Submitted on Date:.....

Month of Return:

1. **Type of unit:** Crusher Unit/Screening plant (Drop down)
2. **Name of the Crusher Unit/ Screening plant:** (drop down)
 - o**CURN:** Autofill
3. **Location of the crusher/screening plant:**
 - o**District:** Autofill
 - o**Tehsil:** Autofill
 - o**Village:** Autofill
4. **Name of Address of the Crusher Owner/screening plant owner:** Autofill
5. **Capacity of Crusher/screening plant - (cft per day)**
6. **Details:**

Sr. No	Description	Qty in cft/MT
1	Opening Stock Raw Material (Previous month)	Auto Fill
2	Opening Stock Processed material(Previous month)	Auto Fill
3	Raw material procured during the month	Auto Fill
4	Material processed during the month	As per Electricity Consumption (editable)

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5	Expansion Quantity	autofill
6	Material sold during the month	Autofill
7	Balance Raw Material	AutoFill
8	Balance Processed Material	AutoFill
9	Electricity Consumption	AutoFill or manual

8. Proof of the Raw material:

Attach copies of T-Form, Any other weighment slip along with CR Slip

9. Proof of Electricity Consumption: Electricity Bill of the Month

10. Details of the Material Sold:-

S.No	Material	Quantity (in MT)
1	Course sand/washed sand	Auto fill
2	Round Bajri	Auto fill
3	Bajri 10-20 mm	Auto fill
4	Bajri 20-40 mm	Auto fill
5	Bajri 40-60 mm	Auto fill

**Signature of the Crusher Owner/
Authorized Signatory**

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FORM –8
Monthly Return by Stockist
(See rule 17)

Submission Date:.....

Month of Return:

1. **Name of the Unit** : (drop down)

○**SRLN**: Autofill

2. **Location**:

○**District**: Autofill

○**Tehsil**: Autofill

○**Village**: Autofill

3. **Name and Address** : Autofill

4, Details:

Sr. No	Description	Qty in cft/MT
1	Opening Stock Raw Material (Previous month)	Auto Fill
2	Opening Stock Processed material(Previous month)	Auto Fill
3	Raw material procured during the month	Auto Fill
4	Processed material procured during the month	Auto Fill

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5	Raw Material sold during the month	Autofill
6	Processed Material sold during the month	Autofill
7	Balance Raw Material	AutoFill
8	Balance Processed Material	AutoFill

8. Proof of the sale and Purchase:

Attach copies of T-Form, Any other weightment slip along with CR Slip

9. Details of the Material Sold:-

S.No	Material	Quantity (in MT)
1	Course sand/washed sand	Auto fill
2	Round Bajri	Auto fill
3	Bajri 10-20 mm	Auto fill
4	Bajri 20-40 mm	Auto fill
5	Bajri 40-60 mm	Auto fill
6	Raw material	Auto fill

**Signature of the Crusher Owner/
Authorized Signatory**

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Form - 9

Crusher/Screening Plant (Weighment Slip)
(See rule 10)

Sr.No.	Description
1	No./Slip ID:
2	Date/Time of Dispatch
3	Material: Coarse sand/washed sand/round bajri/bajri 10-20mm /bajri 20-40mm/bajri 40-60mm/Stone Dust/Passi and Mud
4	Name of the Crusher/screening plant:
5	Address The/Block, District, State
6	GST no. of the Crusher/screening plant:
7	CURN of the Crusher/screening plant:
8	Name of the consignee: Retail/stockist
9	Mobile Number of consignee
10	Destination location of the material: Street/Town/Village Tehsil/District/State
11	Vehicle No.
12	GPS location
13	Address of RC of vehicle
14	Vehicle owner name
15	Driver Name:

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16	Driver Mobile Number:
17	Load carrying capacity of vehicle as per RC (in kgs):
18	Unladen weight of vehicle as per RC
19	Weight of Loaded Truck on weighbridge (MT):
20	Weight of material (MT):
21	Volume of material (in cft)
22	Amount of material
23	GST on material
24	Validity of weighment slip
25	Distance to be travelled
26	Remarks

QR Code | Live image of Vehicle Number

Declaration by Crusher Owner

I hereby declare that the above particulars are true and correct to the best of my knowledge and belief. I shall be solely responsible for any discrepancies or false information provided herein.

Place: _____

Date: _____

Signature of Crusher Owner

Name: _____

Stamp:

(Affix Crusher Plant Stamp Below)

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Form- 10

**Stock register to be maintained by a Crusher/Screening Plant
(See rule 11)**

S. No.	Particulars	Details
1	Name of Crusher/Screening Plant	
2	Name of Crusher /Screening Plant Owner	
3	CURN	
4	Registration Valid Up-to	
5	Location of Crusher/Screening Plant	
6	Name of Mineral(s)/Product	
6(a)	Date	
6(b)	Opening balance of raw material (MT/cubic feet)	
6(c)	Opening balance of processed material (MT/cubic feet)	
6(d)	Quantity of mineral purchased (MT/cubic feet)	
6(e)	Total quantity of raw material stock (b + d) (MT/cubic feet)	
6(f)	Quantity of processed material (MT/cubic feet)	
6(g)	Quantity of mineral dispatched from stockyard (MT/cubic feet)	
6(h)	Closing stock of raw material (b + d - f) (MT/cubic feet)	
6(i)	Closing stock of processed material (c + f - g) (MT/cubic feet)	

Declaration by Crusher Owner

I hereby declare that the above stock details are true and correct to the best of my knowledge and belief. I understand that providing false information may attract penal provisions under the law.

Signature of the Crusher Owner/Authorized Signatory

Designation with Email

Phone Number

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Form - 11

Suspension of registration of stone Crusher/ Screening Plant by District Mining Officer (DMO)

(See rule 13)

Order No.: __

Date:

To,

[Name of Crusher Owner]

Owner, [Name of Crusher Unit]

[Complete Address]

CURN _____

Subject: **Suspension of Registration of Crusher Unit – [CURN]**

In exercise of the powers conferred under Rule-13 of the *Punjab Regulation of Crusher Units, Stockists and Retailers Rules, 2025*, above-mentioned Crusher Unit is hereby **suspended with immediate effect**.

You are directed to:

1. **Cease all operations** of the Crusher Unit immediately.
2. **Stop sale or purchase** of any material during the suspension period.
3. Remove or disable all equipment as per applicable safety and legal protocols.

Failure to comply with this order shall invite further legal action as per applicable rules.

Issued by:

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FORM - 12

ARTICLES OF SUSPENSION

(See rule 13)

To

CURN _____

Reference: Suspension Order No _____ Dated _____

Whereas preliminary evidence has emerged that you have violated the following provisions of the Punjab Regulation of Crusher Units, and Stockists and retailers Act, 2025 and rules framde thereunder.

✓ [Select or list as applicable]

- Failure to file two consecutive monthly returns as required under PMMR-2013 and Punjab Regulation of Crusher Units, and Stockists and Retailers Rules, 2025.
- Conviction in a criminal case relating to illegal mining.
- Notice issued for illegal mining activity.
- Violation of provisions under the Mines and Minerals (Development and Regulation) Act, 1957.
- Withdrawal of Consent to Operate by the Punjab Pollution Control Board.
- Failure to clear government dues as per Assessment Order issued by Competent Authority.
- Any Other _____ (please mention)

Detailed Reason

Accordingly, the Registration of your Stockists and retailers bearing CURN _____ has been suspended with effect from _____.

()

Seal and stamp of the authority

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Form - 13

(ORDER OF TERMINATION OF REGISTRATION OF CRUSHER UNIT)

(See rule 14)

To,
(Name of Crusher Owner)
(Name of Crusher Unit)
(Full Address)
CURN.: _____

Subject: Termination of Registration of Crusher Unit under Rule 14 of the Punjab Regulation of Crusher Units, and Stockists and retailers Rules, 2025

Pursuant to the recommendation made by the **District Mining Officer** and in exercise of powers conferred under **Rule 14 of the Punjab Regulation of Crusher Units, and Stockists and retailers Act, 2025**, the **registration of your Crusher Unit bearing CURN _____** is hereby **terminated** with immediate effect on account of the following ground(s):

Ground(s) for Termination

(Tick all applicable)

- Failure to file at least **three (3) monthly returns** as prescribed by the Department in a calendar year.
- Conviction by a Court in a **criminal case** under the provisions of this Act, with a sentence of **minimum one year simple imprisonment**.
- Issuance of an **'S' Notice** under PMMR-2013 or **Form-26 Demand Notice under the Punjab Regulation of Crusher Units, and Stockists and retailers Rules, 2025**, and **no appeal was filed** within the time frame mentioned in the Notice.
- Issuance of an **'S' Notice** under PMMR-2013 or **Form-26 Demand Notice under the Punjab Regulation of Crusher Units, and Stockists and retailers Rules, 2025**, and **appeal decided against the Crusher Unit**.
- Violation of any provision of the **Mines and Minerals (Development and Regulation) Act, 1957**.
- Violation of the **Punjab Minor Mineral Rules, 2013 as amended time to time**.
- Violation of any provisions or directions of the Act or any rules framed thereunder.
- **Withdrawal of Consent to Operate** by the **Punjab Pollution Control Board**.
- **Failure to pay Government Dues** within the prescribed time, for which an **Assessment Order** has been passed, and such dues have been declared as **Arrears of Land Revenue**.

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- Three Suspensions for the same reasons.

Detailed Reason

You are directed to:

- Immediately **cease all operations** of the Crusher Unit;
- Note that **failure to comply** with this order may attract penal consequences under relevant mining and environmental laws.

Issued by:

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Form- 14

SHOW CAUSE NOTICE FOR TERMINATION OF REGISTRATION OF CRUSHER UNIT

(See rule 14)

To,
(Name of Crusher Owner)
(Name of Crusher Unit)
(Full Address of Crusher Unit)
CURN.: _____

Subject: Show Cause Notice Regarding Termination of Crusher Unit Registration under Rule 14 of the Punjab Regulation of Crusher Units, Stockists and Retailers, Rules, 2025.

It has come to the notice of the undersigned that your Crusher Unit, bearing Registration No. CURN_____, has been found in violation of the following provision(s), which constitute valid grounds for termination of the registration of your Crusher Unit.

Alleged Ground(s) for Proposed Termination

(Tick all applicable)

- Failure to file at least **three (3) monthly returns** as prescribed by the Department in a calendar year.
- Conviction by a Court in a **criminal case** under the provisions of this Act, with a sentence of **minimum one year simple imprisonment**.
- Issuance of an **'S' Notice** under PMMR-2013 or **Form-26 Demand Notice under the Punjab Regulation of Crusher Units, and Stockists and retailers Rules, 2025, and no appeal was filed** within the time frame mentioned in the Notice.
- Issuance of an **'S' Notice** under PMMR-2013 or **Form-26 Demand Notice under the Punjab Regulation of Crusher Units, and Stockists and retailers Rules, 2025, and appeal decided against the Crusher Unit**.
- Violation of any provision of the **Mines and Minerals (Development and Regulation) Act, 1957**.
- Violation of the **Punjab Minor Mineral Rules, 2013 as amended time to time**.
- Violation of any provisions or directions of the Act or any rules framed thereunder.
- **Withdrawal of Consent to Operate** by the **Punjab Pollution Control Board**.
- **Failure to pay Government Dues** within the prescribed time, for which an **Assessment Order** has been passed, and such dues have been declared as **Arrears of Land Revenue**.
- Three Suspensions for the same reasons.

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Detailed Violation

Accordingly, you are hereby **called upon to show cause within 7 days** as to why the registration of your Crusher Unit should not be terminated under **Rule 14 of the Punjab Regulation of the Crusher Units, and Stockists and Retailers, Rules 2025**

Issued by:

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FORM - 15

Transit Pass for Stockists

(See rule 15)

Sr. No.	Description	Details
1	Transit Pass No. / ID	_____
2	Date & Time of Dispatch	___ / ___ / 2025 : hrs
3	Material Type	<input type="checkbox"/> Coarse Sand <input type="checkbox"/> Washed Sand <input type="checkbox"/> Round Bajri <input type="checkbox"/> Bajri 10–20 mm <input type="checkbox"/> Bajri 20–40 mm <input type="checkbox"/> Bajri 40–60 mm <input type="checkbox"/> Stone Dust <input type="checkbox"/> Passi <input type="checkbox"/> Mud <input type="checkbox"/> Raw Material
4	Name of Stockist / Retailer	_____
5	License No. (SRLN)	_____
6	Address (Depot / Yard Location)	_____
7	GST No. of Stockist / Retailer	_____
8	Name of Consignee / Buyer	_____
9	Mobile Number of Buyer	_____
10	Delivery Address (Street / Village / Tehsil / District / State)	_____
11	Vehicle Number	_____
12	GPS Location (Auto-capture / Real-time)	_____
13	Vehicle Owner Name	_____
14	Driver Name	_____
15	Driver Mobile Number	_____
16	Vehicle Load Capacity (as per RC) [in kg]	_____
17	Unladen Weight (as per RC)	_____

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-
- 18 **Weight of Loaded Vehicle [in MT]** _____
- 19 **Weight of Material [in MT]** _____
- 20 **Volume of Material (in CFT)** _____
- 21 **Value of Material (INR)** ₹ _____
- 22 **GST Amount (INR)** ₹ _____
- 23 **Validity of Transit Pass (Time/Date)** _____
- 24 **Distance to be Travelled (in km)** _____
- 25 **Remarks (if any)** _____
-

QR Code (Auto-generated)

Declaration by Retailer / Stockist

I hereby declare that the above particulars are true and correct to the best of my knowledge and belief. I shall be solely responsible for any discrepancies or false information provided herein.

Place: _____

Date: ___ / ___ /

Signature of Retailer

Name: _____

Stamp:

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Form-16

Application for Registration of Retailers

(See rule 18)

1. Applicant Details:

- Name of **Retailer** (s): _____

- Address: _____

- Contact Number: _____

- Email ID: _____

- Type of Ownership (Tick one):

- Sole Proprietor

- Company

- Firm/Partnership

- Trust

- Society

If not Sole proprietor then specify.....

2. Retailer's Unit Details:

- Name of Unit: _____

- Address/Location: _____

- Latitude & Longitude: _____

3. Required Documents (Attach Copies)

- Document regarding Ownership Type (Sole Proprietor, Company, Firm/Partnership, Trust, Society, etc.)

- Location map/plan showing boundaries and area, along with KML file

- Proof of ownership of land or Land Agreement and Revenue Record

- Valid GSTIN Certificate

- AADHAR Card(s) of Owner(s)/Partners/Board Members

- PAN Card(s) of Owner(s)/Partners/Board Members

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- [] NOC from Muncipal Councillor or Sarpanch.

- [] Any other document as required by the Director (Specify): _____

***4. Undertaking**

1. I shall not indulge in any sort of illegal mining of any minor mineral.
2. I shall abide by all the provisions of the Punjab Regulation of The Crusher Units, And Stockists and Retailer, Act 2025 and rules framed thereunder, the Punjab Minor Mineral **Rules, 2013**, the Mines and Minerals (Development and Regulation) Act, 1957 and all orders/directions issued by the State Government from time to time made in regard of operation of Retailers.
3. I shall allow the officer authorized by the department to enter the premises of my unit for checking.
4. I shall not be a defaulter of any Government dues.
5. I shall display the selling price of each item to be sold from unit on a notice board displayed at my unit premises. The notice board will be simple, readable and of standard size.(outside premises).
6. I shall use only tractor-trolley or single axle vehicle for sale of the material.
7. I shall sell the material only in the premises of Municipal limit or Lal Dora of the Village.
8. I shall not stock the material more than limit prescribed by department.

***5. Declaration**

1. I/We hereby declare that the information furnished above is true and correct to the best of my/our knowledge. In case of any discrepancy or violation of rules, my/our license may be rejected or registration may be cancelled.
2. I/We hereby declare that No government due is pending against any of the owner/partner regarding illegal mining.

Signature of Applicant(s): _____

Date: _____

Place: _____

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Form- 17

Application for Registration of Stockists

(See rule 19)

1. Applicant Details:

- Name of **Stockist** (s): _____

- Address: _____

- Contact Number: _____

- Email ID: _____

- Type of Ownership (Tick one):

- Sole Proprietor

- Company

- Firm/Partnership

- Trust

- Society

If not Sole proprietor then specify.....

2. Stockist's Unit Details:

- Name of Unit: _____

- Address/Location: _____

- Latitude & Longitude: _____

- Proof of Ownership or Land Agreement Attached: YES/NO

- KML file attached: YES/NO

- Site Plan attached: YES/NO

3. Required Documents (Attach Copies)

- Non-refundable Registration Fee receipt (as per Schedule A)

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- [] Document regarding Ownership Type (Sole Proprietor, Company, Firm/Partnership, Trust, Society, etc.)
- [] Location map/plan showing boundaries and area, along with KML file
- [] Proof of ownership of land or Land Agreement and Revenue Record
- [] Valid GSTIN Certificate
- [] AADHAR Card(s) of Owner(s)/Partners/Board Members
- [] PAN Card(s) of Owner(s)/Partners/Board Members
- [] NOC from Muncipal Councillor or Sarpanch.
- [] Any other document as required by the Director (Specify): _____

***4. Undertaking**

1. I shall not indulge in any sort of illegal mining of any minor mineral.
2. I shall abide by all the provisions of the Punjab Regulation of The Crusher Units, And Stockists and Retailer, Act 2025 and rules framed thereunder, the Punjab Minor Mineral Rules,2013, the Mines and Minerals (Development and Regulation) Act, 1957 and all orders/directions issued by the State Government from time to time made in regard of operation of Retailers.
3. I shall allow the officer authorized by the department to enter the premises of my unit for checking.
4. I shall not be a defaulter of any Government dues.
5. I shall display the selling price of each item to be sold from unit on a notice board displayed at my unit premises. The notice board will be simple, readable and of standard size.(outside premises).
6. I shall submit all the monthly returns on time.
7. I shall not stock the material more than limit prescribed by department.

***5. Declaration**

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1. I/We hereby declare that the information furnished above is true and correct to the best of my/our knowledge. In case of any discrepancy or violation of rules, my/our license may be rejected or registration may be cancelled.
2. I/We hereby declare that No government due is pending against any of the owner/partner regarding illegal mining.

Signature of Applicant(s): _____

Date: _____

Place: _____

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Form - 18
Certificate of License

(See rule 18)

Registration No. (SRLN): _____ **Date:** _____

This is to certify that **[Name of Retailer Unit]**, owned/operated by **[Name of Owner/Company]**, located at **[Village/Town]**, Tehsil _____, District _____, Punjab, is hereby given License under the Punjab Regulation of Crusher Units, Stockists and Retailers Act, 2025 and the Rules made thereunder. The conditions of this License are as follows:

Conditions:-

1. The Retailer shall keep accurate accounts showing the quantity and particulars of the source and quantity of each mineral and/or its products purchased/received and sold/dispached from the stockyard in a register.
2. The Licensee shall allow any authorized person of Department of Mines and Geology to enter and inspect the unit.
3. The Licensee shall display the license prominently at the unit or business location. In case of loss or destruction, the fact must be reported to the Licensing Authority.
5. The unit must be bounded with a boundary wall or fenced, and must have one entry and one exit point.
6. The Licensee must comply with:
 - o Mines and Minerals (Development and Regulation) Act, 1957
 - o Punjab Minor Mineral Rules, 2013
 - o The Punjab Regulation of Crusher Units, Stockists and Retailers, Act-2025 and rules framed thereunder.
 - o All directions issued by the State Government.
7. Non-compliance with any conditions or applicable rules can lead to suspension, seizure, or cancellation of the license by the Department.
8. No illegal mining of minor minerals is allowed.

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9. Only tractor-trolley or single axle vehicle shall be used for selling of the material.

10. Material shall be sold in the Municipal limit or Lal Dora of the village in which unit is situated.

License issued on:

License Valid Up to:

**Signature and Seal
of Licensing
Authority**

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Form – 19
Certificate of License for Stockists

(See rule 19)

Registration No. (SRLN): _____ **Date:** _____

This is to certify that **[Name of Stockist Unit]**, owned/operated by **[Name of Owner/Company]**, located at **[Village/Town]**, Tehsil _____, District _____, Punjab, is hereby given License under the Punjab Regulation of Crusher Units, Stockists and Retailers Act, 2025 and the Rules made thereunder. The conditions of this License are as follows:

Conditions:-

1. The Stockist shall keep accurate accounts showing the quantity and particulars of the source and quantity of each mineral and/or its products purchased/received and sold/dispached from the stockyard in a register.
2. The Licensee shall allow any authorized person of Department of Mines and Geology to enter and inspect the unit.
3. The Licensee shall display the license prominently at the unit or business location. In case of loss or destruction, the fact must be reported to the Licensing Authority.
5. The unit must be bounded with a boundary wall or fenced, and must have one entry and one exit point.
6. The Licensee must comply with:
 - o Mines and Minerals (Development and Regulation) Act, 1957
 - o Punjab Minor Mineral Rules, 2013
 - o The Punjab Regulation of Crusher Units, Stockists and Retailers, Act-2025 and rules framed thereunder.
 - o All directions issued by the State Government.
7. Non-compliance with any conditions or applicable rules can lead to suspension, seizure, or cancellation of the license by the Department.
8. No illegal mining of minor minerals is allowed.

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9. The Stockist shall upload all documents as proof of material purchased and sold by 7th of the every month.
10. The Stockist shall not stock the material more than limit prescribed by department.
11. The Stockist shall not be a defaulter of any Government dues.
12. The Stockist shall sell/dispatch minor mineral along with valid weighment slip/Transit pass.

License issued on:

License Valid Up to:

**Signature and Seal
of Licensing
Authority**

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(ASAR 26, 1947 SAKA)

Form - 20

Rejection of application for the registration of stockist and retailer license

(See rule 18)

To

[Retailer]
[Address]
[City, State, ZIP Code]
[Phone Number]
[Email Address]

Subject: Rejection of application for new Retailer License.

This is with reference to your application (Ref. No: _____ dated) for license of Retailer at **[Location]**. Upon scrutiny and verification, it is informed that the application **cannot be accepted** for license due to the following reason(s):

Reason: _____

—

[Signature of Competent
Authority]

PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025
(ASAR 26, 1947 SAKA)

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Form 21**Rejection of application for the registration of stockist license**

(See rule 19)

To

[Stockist]
[Address]
[City, State, ZIP Code]
[Phone Number]
[Email Address]

Subject: Rejection of application for new Stockist License.

This is with reference to your application (Ref. No: _____ dated) for license of Stockist at **[Location]**. Upon scrutiny and verification, it is informed that the application **cannot be accepted** for license due to the following reason(s):

Reason: _____

[Signature of Competent
Authority]

770 PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025
(ASAR 26, 1947 SAKA)

FORM-22

Application for Renewal of Stockists and Retailers

(See rule 18)

1. Retailer's Unit Details:

- Name of Unit: _____

-SRLN: _____

- Address/Location: _____

- Latitude & Longitude: _____

***2. Undertaking**

1. I shall not indulge in any sort of illegal mining of any minor mineral.
2. I shall abide by all the provisions of the Punjab Regulation of The Crusher Units, And Stockists and Retailer, Act 2025 and rules framed thereunder, the Punjab Minor Mineral Rules,2013, the Mines and Minerals (Development and Regulation) Act, 1957 and all orders/directions issued by the State Government from time to time made in regard of operation of Retailers.
3. I shall allow the officer authorized by the department to enter the premises of my unit for checking.
4. I shall not be a defaulter of any Government dues.
5. I shall display the selling price of each item to be sold from unit on a notice board displayed at my unit premises. The notice board will be simple, readable and of standard size.(outside premises).
6. I shall use only tractor-trolley or single axle vehicle for sale of the material.
7. I shall sell the material only in the premises of Municipal limit or Lal Dora of the Village.

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*5. **Declaration**

3. I/We hereby declare that the information furnished above is true and correct to the best of my/our knowledge. In case of any discrepancy or violation of rules, my/our license may be rejected or registration may be cancelled.
4. I/We hereby declare that No government due is pending against any of the owner/partner regarding illegal mining.

Signature of Applicant(s): _____

Date: _____

Place: _____

772 PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025
(ASAR 26, 1947 SAKA)

FORM-23

Application for Renewal of Stockists

(See rule 19)

1. Stockist's Unit Details:

- Name of Unit: _____

- SRLN: _____

- Address/Location: _____

- Latitude & Longitude: _____

***2. Undertaking**

1. I shall not indulge in any sort of illegal mining of any minor mineral.
2. I shall abide by all the provisions of the Punjab Regulation of The Crusher Units, And Stockists and Retailer, Act 2025 and rules framed thereunder, the Punjab Minor Mineral **Rules, 2013**, the Mines and Minerals (Development and Regulation) Act, 1957 and all orders/directions issued by the State Government from time to time made in regard of operation of Retailers.
3. I shall allow the officer authorized by the department to enter the premises of my unit for checking.
4. I shall not be a defaulter of any Government dues.
5. I shall display the selling price of each item to be sold from unit on a notice board displayed at my unit premises. The notice board will be simple, readable and of standard size.(outside premises).
6. I shall submit all the monthly returns on time.
7. I shall not stock the material more than limit prescribed by department.

***3. Declaration**

PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025 773
(ASAR 26, 1947 SAKA)

1. I/We hereby declare that the information furnished above is true and correct to the best of my/our knowledge. In case of any discrepancy or violation of rules, my/our license may be rejected or registration may be cancelled.
2. I/We hereby declare that No government due is pending against any of the owner/partner regarding illegal mining.

Signature of Applicant(s): _____

Date: _____

Place: _____

774 PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025
(ASAR 26, 1947 SAKA)

Form - 24
Certificate of Renewal of License
(See rule 18)

Registration No. (SRLN): _____ **Date:** _____

This is to certify that License of **[Name of Retailer Unit]**, owned/operated by **[Name of Owner/Company]**, located at **[Village/Town]**, Tehsil _____, District _____, Punjab, is hereby renewed under the Punjab Regulation of Crusher Units, Stockists and Retailers Act, 2025 and the Rules made thereunder. The conditions of this License are as follows:

Conditions:-

1. The Retailer shall keep accurate accounts showing the quantity and particulars of the source and quantity of each mineral and/or its products purchased/received and sold/dispatched from the stockyard in a register.
2. The Licensee shall allow any authorized person of Department of Mines and Geology to enter and inspect the unit.
3. The Licensee shall display the license prominently at the unit or business location. In case of loss or destruction, the fact must be reported to the Licensing Authority.
5. The unit must be bounded with a boundary wall or fenced, and must have one entry and one exit point.
6. The Licensee must comply with:
 - o Mines and Minerals (Development and Regulation) Act, 1957
 - o Punjab Minor Mineral Rules, 2013
 - o The Punjab Regulation of Crusher Units, Stockists and Retailers, Act-2025 and rules framed thereunder.
 - o All directions issued by the State Government.
7. Non-compliance with any conditions or applicable rules can lead to suspension, seizure, or cancellation of the license by the Department.
8. No illegal mining of minor minerals is allowed.

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(ASAR 26, 1947 SAKA)

9. Only tractor-trolley or single axle vehicle shall be used for selling of the material.
10. Material shall be sold in the Municipal limit or Lal Dora of the village in which unit is situated.

License issued on:

License Valid Up to:

**Signature and Seal
of Licensing
Authority**

776 PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025
(ASAR 26, 1947 SAKA)

Form – 25
Certificate of Renewal of License of Stockists
(See rule 19)

Registration No. (SRLN): _____ **Date:** _____

This is to certify that License of **[Name of Stockist Unit]**, owned/operated by **[Name of Owner/Company]**, located at **[Village/Town]**, Tehsil _____, District _____, Punjab, is hereby renewed under the Punjab Regulation of Crusher Units, Stockists and Retailers Act, 2025 and the Rules made thereunder. The conditions of this License are as follows:

Conditions:-

1. The Stockist shall keep accurate accounts showing the quantity and particulars of the source and quantity of each mineral and/or its products purchased/received and sold/dispached from the stockyard in a register.
2. The Licensee shall allow any authorized person of Department of Mines and Geology to enter and inspect the unit.
3. The Licensee shall display the license prominently at the unit or business location. In case of loss or destruction, the fact must be reported to the Licensing Authority.
5. The unit must be bounded with a boundary wall or fenced, and must have one entry and one exit point.
6. The Licensee must comply with:
 - o Mines and Minerals (Development and Regulation) Act, 1957
 - o Punjab Minor Mineral Rules, 2013
 - o The Punjab Regulation of Crusher Units, Stockists and Retailers, Act-2025 and rules framed thereunder.
 - o All directions issued by the State Government.
7. Non-compliance with any conditions or applicable rules can lead to suspension, seizure, or cancellation of the license by the Department.
8. No illegal mining of minor minerals is allowed.

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9. The Stockist shall upload all documents as proof of material purchased and sold by 7th of the every month.
10. The Stockist shall not stock the material more than limit prescribed by department.
11. The Stockist shall not be a defaulter of any Government dues.
12. The Stockist shall sell/dispatch minor mineral along with valid weighment slip/Transit pass.

License issued on:

License Valid Up to:

**Signature and Seal
of Licensing
Authority**

778 PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025
(ASAR 26, 1947 SAKA)

Form 26

Rejection of application for the renewal of the license

(See rule 18)

To

[Retailer]
[Address]
[City, State, ZIP Code]
[Phone Number]
[Email Address]

Subject: Rejection of application for Renewal of Retailer License.

This is with reference to your application (Ref. No: _____ dated) for license of Retailer at **[Location]**. Upon scrutiny and verification, it is informed that the application **cannot be accepted** for license due to the following reason(s):

Reason: _____

—

[Signature of Competent Authority]

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Form- 27

Rejection of application for the renewal of the license of Stockist

(See rule 19)

To

[Stockist]
[Address]
[City, State, ZIP Code]
[Phone Number]
[Email Address]

Subject: Rejection of application for Renewal of Stockist License.

This is with reference to your application (Ref. No: _____ dated) for license of Stockist at **[Location]**. Upon scrutiny and verification, it is informed that the application **cannot be accepted** for license due to the following reason(s):

Reason: _____

[Signature of Competent Authority]

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Form 28

Stock Register to be maintained by the Retailer.

(See rule 20)

1	Name of Retailer Unit	
2	Name of the Unit Owner	
3	Registration Number of Unit (SRLN)	
4	Registration Valid up to	
5	Location of unit	

Date	Type of the Mineral	Opening Balance of processed material	Purchased material	Sold Material	Closing Balance of processed material

**Signature of the
owner/authorised person**

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(ASAR 26, 1947 SAKA)

Form 29

Stock Register to be maintained by the Stockist.

(See rule 20)

1	Name of Stockist Unit	
2	Name of the Unit Owner	
3	Registration Number of Unit (SRLN)	
4	Registration Valid up to	
5	Location of unit	

1. **Date:**
2. **Type of Mineral:**
3. **Opening Balance of Raw Material**
4. **Opening Balance of Processed Material**
5. **Raw Material Purchased**
6. **Processed Material Purchased**
7. **Raw Material Sold**
8. **Processed Material Sold**
9. **Balance Raw Material**
10. **Balance Processed Material**

**Signature of the
owner/authorised person**

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(ASAR 26, 1947 SAKA)

Form- 30

ORDER FOR SUSPENSION OF STOCKIST/RETAILER LICENSE

(See rule 23)

SRLN_____

Name of Licensee: [Full Name of Stockist/Retailer]

Location of Stockyard: [Complete Address]

Date of Issue: [DD/MM/YYYY]

Suspension Order No.: [Order Number]

Date of Suspension: [DD/MM/YYYY]

**Subject: Suspension of License under Rule 23 of The Punjab Regulation
Crusher Units, Stockists and Retailers Rules, 2025**

In exercise of the powers conferred under Rule-23 of the *the Punjab Regulation of Crusher Units, Stockists and Retailers Rules, 2025*, above-mentioned Crusher Unit is hereby **suspended with immediate effect** for the following violations-

Violation of *The Punjab Regulation of Crushers units, and Stockists and Retailers Act, 2025* and/or the rules framed thereunder.

Conviction by a Court of Law in a criminal case related to illegal mining.

Issuance of *Notice for illegal mining under PMMR-2013 or illegal processing under the Punjab regulation of Crusher Units, and Stockists and Retailers, Rules, 2025* has been issued.

Violation of provisions of the *Mines and Minerals (Development and Regulation) Act, 1957*.

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Violation of provisions of the *Punjab Minor Mineral Rules, 2013*.

Non-payment of government dues within the prescribed time after issuance of an Assessment Order by the Competent Authority.

Detailed Reason

You are directed to:

1. **Cease all operations** of the Stockist/Retailer Unit immediately.
2. **Stop sale or purchase** of any material during the suspension period.
3. Remove or disable all equipment as per applicable safety and legal protocols.

Failure to comply with this order shall invite further legal action as per applicable rules.

Issued By:
District Mining Officer]

784 PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025
(ASAR 26, 1947 SAKA)

Form-31

ORDER FOR TERMINATION OF STOCKIST/RETAILER LICENSE

(See rule-24)

SRLN.: [License Number]
Name of Licensee: [Full Name of Stockist/Retailer]
Location of Stockyard: [Complete Address]
Date of Issue: [DD/MM/YYYY]
Termination Order No.: [Order Number]
Date of Termination: [DD/MM/YYYY]

**Subject: Termination of License under Rule-24 of The Punjab Regulation
Crusher Units, Stockists and Retailers Rules, 2025**

In exercise of powers conferred under **Rule 24 of the** Punjab Regulation of Crusher Units, and Stockists and retailers Act, 2025, the **License of your Unit bearing SRLN** _____ is hereby **terminated** with immediate effect on account of the following ground(s):

Ground(s) for Termination

(Tick all applicable)

- Failure to file at least **three (3) monthly returns** as prescribed by the Department in a calendar year.
- Conviction by a Court in a **criminal case** under the provisions of this Act, with a sentence of **minimum one year simple imprisonment**.
- Issuance of an '**S**' Notice under PMMR-2013 or **Form-26 Demand Notice under the** Punjab Regulation of Crusher Units, and Stockists and retailers Rules, 2025, and **no appeal was filed** within the time frame mentioned in the Notice.
- Issuance of an '**S**' Notice under PMMR-2013 or **Form-26 Demand Notice under the** Punjab Regulation of Crusher Units, and Stockists and retailers Rules, 2025, and **appeal decided against the Unit**.
- Violation of any provision of the **Mines and Minerals (Development and Regulation) Act, 1957**.
- Violation of the **Punjab Minor Mineral Rules, 2013 as amended time to time**.
- Violation of any provisions or directions of the Act or any rules framed thereunder.
- **Withdrawal of Consent to Operate** by the **Punjab Pollution Control Board**.
- **Failure to pay Government Dues** within the prescribed time, for which an **Assessment Order** has been passed, and such dues have been declared as **Arrears of Land Revenue**.

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- Three Suspensions for the same reasons.

Detailed Reason

You are directed to:

- Immediately **cease all operations** of the Unit;
- Note that **failure to comply** with this order may attract penal consequences under relevant mining and environmental laws.

Issued by:

786 PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025
(ASAR 26, 1947 SAKA)

Form-32

SHOW CAUSE NOTICE BEFORE TERMINATION OF LICENSE

(See rule 24)

SRLN : [License Number]
Name of Licensee: [Full Name of Stockist/Retailer]
Address of Licensee: [Complete Address]
Location of Stockyard: [Village/Town, District, etc.]
Date of Issue: [DD/MM/YYYY]
Notice No.: [Notice Reference Number]

**Subject: Show Cause Notice under Rule 24 of The Punjab Regulation of
Crusher Units, and Stockists and Retailers Rules, 2025 –
Regarding Proposed Termination of License**

It has come to the notice of the undersigned that your Unit, bearing Registration No. SRLN_____, has been found in violation of the following provision(s), which constitute valid grounds for termination of the License of your Unit.

Alleged Ground(s) for Proposed Termination

(Tick all applicable)

- Failure to file at least **three (3) monthly returns** as prescribed by the Department in a calendar year.
- Conviction by a Court in a **criminal case** under the provisions of this Act, with a sentence of **minimum one year simple imprisonment**.
- Issuance of an **'S' Notice** under PMMR-2013 or **Form-26 Demand Notice under the Punjab Regulation of Crusher Units, and Stockists and retailers Rules, 2025**, and **no appeal was filed** within the time frame mentioned in the Notice.
- Issuance of an **'S' Notice** under PMMR-2013 or **Form-26 Demand Notice under the Punjab Regulation of Crusher Units, and Stockists and retailers Rules, 2025**, and **appeal decided against the Unit**.
- Violation of any provision of the **Mines and Minerals (Development and Regulation) Act, 1957**.
- Violation of the **Punjab Minor Mineral Rules, 2013 as amended time to time**.
- Violation of any provisions or directions of the Act or any rules framed thereunder.
- **Withdrawal of Consent to Operate** by the **Punjab Pollution Control Board**.
- **Failure to pay Government Dues** within the prescribed time, for which an **Assessment Order** has been passed, and such dues have been declared as **Arrears of Land Revenue**.
- Three Suspensions for the same reasons.

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Detailed Violation

Accordingly, you are hereby **called upon to show cause within 7 days** as to why the License of your Unit should not be terminated under **Rule 24 of the Punjab Regulation of the Crusher Units, and Stockists and Retailers, Rules 2025.**

Issued by:

788 PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025
(ASAR 26, 1947 SAKA)

FORM - 33

Notice To Crusher Unit or Stockist or Retailer

(See rule 25)

To

CURN/SRLN _____

Where it appears that you are in possession/have been in possession of
_____(Quantity)____ Minor Mineral without lawful authority during the month

You are, therefore directed to appear, in person or through a duly authorized
representative before _____ on _____ at
_____ (time) and to produce the accounts and documents which you may
wish to prefer in support thereof and produce any evidence in this regard.

In the event of your failure to comply with this notice, I shall proceed to assess the
recovery amount to the best of my judgment under of the Punjab Regulation of control
of Crusher Units, Stockist and Retailers Rules under Rule -25 of **the Punjab
Regulation of the Crusher Units, and Stockists and Retailers, Rules 2025**

Assessing Authority

Seal of the Assessing Authority

No _____

Date _____

Place _____

PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025 789
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FORM-34
DEMAND NOTICE

(See rule 14 and 25)

To _____

CURN/SRLN _____

In continuation to notice _____ dated ___ issued to you on the _____ day of _____ 20___ , you are hereby informed that your total possession of mineral, without having paid the Royalty, during the month(s) of _____ 20 , has been finally determined at _____ cft and accordingly royalty amounting to Rs. _____ and penalty of Rs _____ only is payable by you.

You are hereby directed to pay the sum of Rs. _____ only as detailed below through online portal not later than the _____ day of _____ 20____, failing which the said sum of Rs. _____ only will be recoverable from you as an arrear of land revenue under Rule-25 of the Punjab Regulation of the Crusher Units, and Stockists and Retailers, Rules 2025.

Details of assessed amount

Total Payable Amount _____

Royalty _____

Penalty _____

Assessment Calculation

Assessing Authority

Seal of the Assessing
Authority

No _____

Date _____

Place _____

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(ASAR 26, 1947 SAKA)

**FORM- 35
CERTIFICATE**

(See rule 25)

In exercise of the powers conferred by Rule -25 of the Punjab Regulation of Crusher Units, and Stockist and Retailers Rules, 2025, read with Demand Notice No.

_____ Dated _____, I _____, hereby certify that a sum of ₹. _____

In Words _____ is recoverable as arrears of land revenue from _____ CURN _____ on account of the following:-

Reason: _____

Place: _____
Date: _____

Signature of the Issuing Authority
with Designation

PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025 791
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FORM- 36

SEIZURE MEMO (DOCUMENTS)
 (See rule 26)

To

CURN / SRLN _____

No _____ dated _____

Whereas during an inspection of your Premises you have been found in possession of the following documents, which are, in my opinion, likely to prove, or assist in proving, that your actions have violated the provisions of The Punjab Regulation of Crushers and Stockists and retailers Act 2025 .-

- 1.
- 2.

Now, therefore, in exercise of the powers conferred under Sub-section (1) of Section 24 of The Punjab Regulation of Crushers, and Stockists and retailers Act 2025, the above-mentioned documents are being seized.

(_____)

Name & Stamp of the Authority

792 PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025
(ASAR 26, 1947 SAKA)

FORM- 37

SEIZURE MEMO (MINOR MINERALS/DERIVATIVES)
(See rule 26)

To

CURN / SRLN _____

No _____ dated _____

Whereas during an inspection of your Premises you have been found in possession of the following illegally procured Minor Minerals and/or Derivatives, proven by way of a summary inquiry (copy attached)-

a.

b.

Now, therefore, in exercise of the powers conferred under Sub-section (2) of Section 24 of The Punjab Regulation of Crushers, and Stockists and retailers Act 2025, the above-mentioned items are being seized and would subsequently be disposed off in the open market, either through auction or through direct sale.

(Name& Stamp of the Authority)

PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025
(ASAR 26, 1947 SAKA)

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FORM-38

SEIZURE MEMO (MACHINERY)
(See rule 26)

To

CURN / SRLN _____

No _____ dated _____

Whereas during an inspection of your Premises you have been found in possession of the following Minor Mineral and/or Derivatives being transported in contravention of the provisions of The Punjab Regulation of Crushers, and Stockists and retailers Act 2025

- 1.
- 2.

Now, therefore, in exercise of the powers conferred under Sub-section (3) of Section 24 of The Punjab Regulation of Crushers and Stockists and retailers Act 2025, the above-mentioned items along with the following tools / equipment / Transport Vehicle etc used in the commission of the offence are being seized and would subsequently be disposed of in the open market, either through auction or through direct sale-

- a.
- b.

(_____)

Name & Stamp of the Authority

794 PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025
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FORM-39
Penalty Notice
(See rule 32)

Notice No.: _____

Date : _____

To

Name of the Crusher Unit / Stockist / Retailer _____

CURN/SRLN _____

Address: _____

Contact No.: _____

Email ID: _____

Subject: Imposition of Penalty under the Provisions of the Punjab Regulation of Crusher Units, and Stockists and Retailers Rules 2025.

It has come to the notice of the undersigned that your Unit, bearing CURN/SRLN _____, has been found in violation of the following Rules, which constitute valid grounds for imposing Penalty under Rule-32 of the Punjab Regulation of Crusher Units, and Stockists and Retailers, Rules-2025

S. No.	Rules Violated	Description of Offence	Date of Violation	Penalty Amount (₹)
1.	(
2.

Total Penalty Imposed: ₹ _____

(In words: Rupees _____ only)

Instructions:

1. The penalty amount must be deposited within **30 days** of issuance of this notice.
2. Payment must be made through the designated **Government Portal** or as directed by the Department.
3. Failure to comply within the stipulated period may lead to:
 - o Suspension or Termination of Registration / License
 - o Additional penalties and legal action under applicable laws.

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Issuing Authority
(Signature with Stamp)

NOTE:

This version includes legal, grammatical, and structural improvement suggestions for finalization of the Crusher Rules 2025.

Key changes made:

- Standardized capitalization of terms (e.g., 'Crusher Unit')
- Fixed grammatical errors and typos
- Moved repeated compliance conditions to a general compliance section
- Clarified timelines and added missing legal structure
- Improved formatting and document structure

Sd/-

(JASPREET TALWAR, IAS)

Additional Chief Secretary, Government of Punjab
Department of Mines and Geology

3452/7-2025/Pb. Govt. Press, S.A.S. Nagar

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PART-III
GOVERNMENT OF PUNJAB
DEPARTMENT OF WATER RESOURCES
NOTIFICATION

The 16th July, 2025

No.G.S.R.132/Const./Art.309/Amd.(2)/2025.- In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules, further to amend the Punjab Water Resources Department Junior Engineers (Group-B) Service Rules, 2021, namely:-

RULES

1. (1) These rules may be called the Punjab Water Resources Department Junior Engineers (Group-B) Service (First Amendment) Rules, 2025.

(2) They shall come into force on and with effect from the date of their publication in the Official Gazette.

2. In the Punjab Water Resources Department Junior Engineers (Group-B) Service Rules, 2021, in Appendix 'B', in Serial No. 1, under column 6, for item (a), the following item shall be substituted, namely:-

"(a) ten per cent from amongst the Junior Draftsmen, Surveyors, Work Mistry, Earth Work Mistry, Junior Technician, Technical Supervisor, Canal Patwari and Revenue Clerks working under the control of Chief Engineer, who have an experience of working as such for a minimum period of four years on regular basis and who have obtained degree/diploma in Civil or Mechanical or Electrical Engineering from a recognized State Technical Education Board or from a recognized University or institution;"

Sd/-

KRISHAN KUMAR,

Principal Secretary to Government of Punjab,
Department of Water Resources.

PUNJAB GOVT. GAZ.(EXTRA), JULY 17, 2025
(ASAR 26, 1947 SAKA)

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PART-III
GOVERNMENT OF PUNJAB
DEPARTMENT OF TECHNICAL EDUCATION AND INDUSTRIAL TRAINING
(Technical Education-1 Branch)

NOTIFICATION

The 15th July, 2025

No.G.S.R. 133 /Const./Art.309/Amd.(1)/2025.- In exercise of powers conferred by the proviso to Article 309 of the Constitution of India, and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules, further to amend the Punjab Industrial Training (Class-III) Ministerial Service Rules, 2001, namely:-

RULES

1. (1) These rules may be called the Punjab Industrial Training (Class-III) Ministerial Service (First Amendment) Rules, 2025.

(2) They shall be deemed to have come into force on the 17th day of July, 2020.

2. In the Punjab Industrial Training (Class-III) Ministerial Service Rules, 2001 (hereinafter referred to as the said rules), after rule 5, the following rule shall be inserted, namely:-

“5-A. Pay of members of the Service:- The members of the Service shall be entitled to such scales of pay, as may be authorized by the Department of Finance, Government of Punjab from time to time. The scales of pay, at present, in force in respect of the members of the Service, are given in Appendix A.”

3. In the said rules, for Appendix ‘A’, the following Appendix shall be substituted, namely:-

"APPENDIX 'A'

[see rules 1(3), 3 and 5-A]

Serial Number	Designation of the post	Number of posts	Pay levels/ scales for the members of the Service recruited in Government Service prior to 17.07.2020. (in rupees)	Pay levels/ scales for the members of the Service recruited in Government Service on or after 17.07.2020. (in rupees)
1	2	3	4	5
1.	Senior Assistant	232	38500-122700 (Level-11)	35400-112400 (Level-6)
2.	Clerks	440	20200-64000 (Level-3)	19900-63200 (Level-2)
3.	Senior Scale Stenographer	4	38500-122700 (Level-11)	--

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4.	Junior Scale Stenographer	6	28900-91600 (Level-7)	29200-92300 (Level 5)
5.	Steno Typist	11	21300-67800 (Level-5)	21700-69100 (Level 3)
6.	Restorer	3	20200-64000 (Level-3)	--
7.	Driver	4	21300-67800 (Level-5)	21700-69100 (Level 3)

Note-1:- The rules for the post of Superintendent Grade-1 are repealed after the notification of Punjab Industrial Training (Group-A) Non Technical Service Rules, 2006.

Note-2:- The rules for the post of Superintendent Grade-2 are repealed after the notification of Punjab Industrial Training (Group-B) Ministerial Service Rules, 2006.

Note-3:- The pay level/ scale on the pattern of the 7th Central Pay Commission shall be applicable to the member of the service recruited on or after 17.07.2020. Further, such member shall be entitled only for pay level/ scale on the pattern of the 7th Central Pay Commission at the time of promotion also. Pay level/ scale of 6th Punjab Pay Commission shall not be applicable to such member at the time of promotion."

Sd/-

SHRUTI SINGH,
Secretary to Government of Punjab,
Technical Education and Industrial Training.

GOVERNMENT OF PUNJAB
DEPARTMENT OF WATER RESOURCES
(MINES AND GEOLOGY)

Annexure D

NOTIFICATION

The 29th October, 2022

No. 11/4/2022-PJ-6/429 In exercise of the powers conferred by section 15 read with clause (c) of sub-section (2) of section 23C of the Mines and Minerals (Development and Regulation) Act, 1957, (Central Act 67 of 1957), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules further to amend the Punjab Minor Mineral Rules, 2013, namely:-

RULES

1. (1) These rules may be called the Punjab Minor Mineral (First Amendment) Rules, 2022.

(2) They shall come into force on and with effect from the date of their publication in the Official Gazette.

2. In the Punjab Minor Mineral Rules, 2013 (hereinafter referred to as the said rules), after rule 75, the following rule 75A shall be inserted, namely :-

"75A All the persons (suppliers or dealers) of minor mineral and processed material in the State shall be registered on online portal. The registration shall be mandatory and free of cost. They shall be issued registration certificate in the Annexure specified by the Government subject to the following conditions, namely:-

(a) Stocking of cumulative quantity of up to 500 MT of minor mineral and processed material shall be permitted at any given time by a single supplier or dealer in the State of Punjab to facilitate the common consumer of construction material.

(b) There shall be no such cap on stocking of minor mineral and processed material in case of ready Mix Concrete batching plant or at the construction site."

3. In the said rules, in the Schedule for the existing heading captioned as "D. Rate of compounding fee to be charged in the cases of illegal Transportation of "Minerals" and the table thereunder, the following shall be substituted namely:-

"D. Rate of compounding fee to be charged in the cases of illegal Transportation of Minerals

Sudesh Kumar

{See rule 75(i)}

S.No	Mode of carrier	Ordinary Earth/Clay/ Brick Earth (Rs In lacs)	Sand/Ordinary Sand (Rs in lacs)	Boulder/ Stone/ Gravel/ Bajri (Rs in lacs)
1	Tractor trolley and other small carrier	0.50	1.00	1.00
2	Truck	1.00	1.50	1.50
3	Multi Axle Truck	1.50	2.00	2.00

KRISHAN KUMAR

Principal Secretary to Government of Punjab
Department of Water Resources.

Date: Chandigarh
29.10.2022

Dated, Chandigarh the: 29-10-2022

Endst. No. 11/4/2022-PJ(6)/430

A copy of above is forwarded to the Controller, Printing and Stationary, Punjab, SAS Nagar with the request to publish this notification in official Gazette (Extra ordinary) and supply 50 copies thereof to this department for official use.

Sudesh Kumar
Under Secretary

Dated, Chandigarh the: 29-10-2022

Endst. No. 11/4/2022-PJ(6)/431-439

A copy of above is forwarded to the following for information and necessary action:-

- 1) Additional Chief Secretary to Government of Punjab, Department of Forest and Wildlife Conservation, Chandigarh.
- 2) Additional Chief Secretary to Government of Punjab, Department of Home Affairs & Justice, Chandigarh.
- 3) Principal Secretary to Government of Punjab, Department of Science Technology and Environment, Chandigarh.
- 4) Secretary to Government of Punjab, Department of Transport, Chandigarh.
- 5) Director General of Police, Punjab, Chandigarh.
- 6) All Deputy Commissioners in the Punjab State.
- 7) Chief Engineers, Department of Water Resources (Mines and Geology- 1 & 2), Chandigarh.
- 8) All Sub Divisional Magistrate in the Punjab State through concerned Deputy Commissioners.
- 9) All District Mining Officer and All Mining Officer, Department of Water Resources (Mines & Geology) through Chief Engineers, Mines and Geology-1 & 2, Chandigarh.

S-1
Under Secretary

Department of Mines & Geology, Punjab

To

1. Director, Local Government
2. Chief Engineer, PWD (B&R)
3. Chief Engineer, Mandi Board
4. Chief Engineer, Panchayati Raj
5. Deputy Commissioner, Rupnagar, Pathankot, SBS Nagar, SAS Nagar, Gurdaspur, Amritsar & Hoshiarpur
6. Superintending Engineer, Patiala, Ropar, Amritsar, Drainage-cum-Mining Circle
7. District Mining Officers, Rupnagar, Anandpur Sahib, Pathankot, SBS Nagar, SAS Nagar, Gurdaspur, Amritsar & Hoshiarpur

Memo No: 2212-20/PA/CE/DRG/2025**Dated:** 26/11/2025**Subject: Standard Operating Procedure for Utilization of Funds Collected as Mineral Processing Fees**

The Government has levied Mineral Processing Fees (MPF) on sale of processed material from crusher units in accordance with provisions under the Punjab Regulation of Crusher Units, and Stockists and Retailers Act, 2025 and rules framed thereunder. The Standard Operating Procedure (SOP) for the utilization of these funds collected under MPF is enclosed herewith for your information and necessary action.

This issues with the approval of the competent authority.


Chief Engineer
Drainage-cum-Mining
Department of Mines and Geology,
Punjab

c.c

1. Additional Chief Secretary, Mines & Geology, Punjab
2. Director, Mines & Geology, Punjab

STANDARD OPERATING PROCEDURE (SOP)

For Utilization of Funds under Mineral Processing Fee (MPF)

(Under Rule 8 of the Punjab Regulation of Crusher Units and Stockists and Retailers Rules, 2025)

1. **Purpose:** This SOP provides a uniform procedure for identification, submission, appraisal, approval, and monitoring of projects undertaken from the Mineral Processing Fee (MPF) collected under Rule 8 of the Punjab Regulation of Crusher Units and Stockists and Retailers Rules, 2025. The objective is to ensure transparent, need-based, and accountable utilization of MPF.
2. **Eligible Projects for MPF Utilization:** The following categories of works are eligible:
 - I. **Strengthening and Improvement of Roads:** This includes strengthening, patchwork, resurfacing, re-carpeting, widening and all related works required for restoration and upkeep of existing roads that have deteriorated due to heavy vehicular movement associated with Crusher Units.
 - II. **Repair and Rehabilitation of Structures:** Structural repair, maintenance and rehabilitation of existing bridges, culverts, retaining walls, causeways, drainage structures and any allied infrastructure impacted by heavy vehicular movement associated with Crusher Units.
 - III. **Waterways Maintenance and Improvement:** Development, maintenance, desiltation, strengthening of embankments, and improvement of waterways and water-crossing structures (such as canal crossings and minor bridges) that are impacted by heavy vehicular movement associated with Crusher Units.
 - IV. **Surveys and Technical Assessments:** Conducting Road condition surveys, traffic load assessments, structural evaluations, feasibility studies, and any other technical investigations necessary for planning and executing works in crusher-impacted areas.
 - V. **Road Safety Signage and Traffic Management:** Installation of road safety signs, warning boards, directional signage, reflective markers, and other safety-related infrastructure to regulate and manage mineral-transport traffic.
 - VI. **Administrative Expenditure of the Department:** Expenditure towards administrative requirements of the Department of Mines & Geology not exceeding 5% of the total receipt under Mineral Processing.
 - VII. Projects covered under Rule 7 of the Punjab Regulation of Crusher Units, and Stockists and Retailers Rules 2025, shall not be eligible under the MPF.
3. **Submission of Projects:** The concerned Executing Department (PWD, Punjab Mandi Board, Panchayati Raj, Municipal Council, etc.) shall prepare the project proposal. The project shall be submitted to the District Mining Officer (DMO). Each

proposal must include:

- Location details
- Photographs (before condition)
- Evidence of road/structure deterioration due to crusher-related traffic
- Technical justification
- Detailed project report (DPR)
- Cost estimates
- Cost-Benefit Ratio
- Timeline for completion

4. Scrutiny and Recommendation

- I. The DMO shall scrutinize the proposal for:
 - a. Eligibility under Rule 8
 - b. Technical relevance
 - c. Financial reasonableness
 - d. Avoidance of duplication

- II. The DMO may seek joint inspection with the Executing Department if required.

- III. After scrutiny, the DMO shall forward the project with recommendations to the concerned Deputy Commissioner

5. Appraisal by Deputy Commissioner: The Deputy Commissioner shall appraise the project proposal. If satisfied, Administrative Approval shall be issued and case shall be sent to the Director, Mines & Geology for sanction of funds.

6. Approval of Projects: The proposal shall be examined by the Head office. After scrutiny, Project shall be submitted to the Government for sanction of funds. Subsequently, Sanction order will be issued to the concerned Department subject to availability of budget.

7. Execution of Approved Projects: After receipt of sanction order, the approved MPF projects shall be implemented by the concerned department. During execution, the Executing Department shall:

- Follow Punjab Transparency In Public Procurement Rules.
- Ensure work is executed as per PWD specifications.
- Maintain work records
- Ensure compliance with quality standards

- o Maintain photographic evidence (before, during, after)
- o Keep the DMO updated on progress.

8. Monitoring and Reporting: The office of Deputy Commissioner shall conduct periodic monitoring of all ongoing works. Quarterly progress reports shall be submitted by the executing department to the Deputy Commissioner through the DMO.

9. Financial Management and Payments:

- a. All MPF funds shall be Deposited into the appropriate treasury receipt head by the concerned DMO on daily basis as per the instructions issued by the Finance Department and the Department from time to time.
- b. Based on the MPF collected in the previous financial year and demand for the projects, budget provisions shall be made in the Budget Estimates under major head 2853, SOE 27 (minor works) for undertaking expenditure on eligible projects.
- c. As per the sanction order funds will be transferred to concerned DMO under Major Head 2853, SOE 27 (minor works).
- d. The executing department shall submit the duly passed and audited bills to the concerned DMO for processing the payments.
- e. Concerned DMO being the DDO for this head shall submit the bills in the treasury for releasing the payments.
- f. Expenditure shall be incurred strictly in accordance with the approved projects and within the sanctioned limits.
- g. All expenditure management instructions issued by the Finance Department from time to time shall be strictly adhered to.
- h. No expenditure beyond 5% shall be permitted for administrative purposes.

10. Completion and Closure

- I. Upon completion, the Executing Department shall submit following through DMO to DC:
 - a. Completion certificate
 - b. Final utilization certificate
 - c. Post-completion photographs
- II. The concerned DC shall verify completion and forward the report to the Director, Mines & Geology.
- III. Closure shall be recorded only after verification.

Annexure F

**ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਡਰੇਨੇਜ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਡ-ਵਿਗਿਆਨ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ (ਮਾਈਨਿੰਗ ਸ਼ਾਖਾ), ਪੰਜਾਬ, ਸੈਕਟਰ 18 ਚੰਡੀਗੜ੍ਹ।**

ਨੰਬਰ I/1244693/2025 17 ਐਮ/ਈ-320445

ਮਿਤੀ: 17/11/2025

ਵੱਲੋਂ

ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਡਰੇਨੇਜ-ਕਮ-
ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ,
ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

ਵੱਲ

1. ਸਮੂਹ ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰਜ਼,
ਡਰੇਨੇਜ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ ਹਲਕਾ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ।
2. ਸਮੂਹ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰਜ਼,
ਡਰੇਨੇਜ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ ਮੰਡਲ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ।

**ਵਿਸ਼ਾ:- Standard Operating Procedure (SOP) for Submission of Projects
under Environment Management Fund (EMF)**

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਮਾਣਯੋਗ ਵਧੀਕ ਮੁੱਖ ਸਕੱਤਰ, ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ, ਪੰਜਾਬ ਵੱਲੋਂ ਪ੍ਰਵਾਨ ਕੀਤੀ ਐਸ.ਓ.ਪੀ.ਇਸ ਪੱਤਰ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਆਪ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਨੱਥੀ/ਉਪਰੋਕਤ ਅਨੁਸਾਰ


ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਡਰੇਨੇਜ-ਕਮ
ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ,
ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

ਕਾਪੀ-

1. ਵਧੀਕ ਮੁੱਖ ਸਕੱਤਰ, ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ।
2. ਡਾਇਰੈਕਟਰ, ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ।

Standard Operating Procedure (SOP) for Submission of Projects under Environment Management Fund (EMF)

As per the provisions under Rule 69 of the Punjab Minor Mineral Rules, 2013, the Environment Management Fund (EMF) shall be utilized for activities related to environmental protection, reclamation, rehabilitation, infrastructure development, community welfare and other activities as notified by the Government.

2. Further, the Finance Department (FD) vide letter dated 19.06.2024 has directed that the EMF funds shall be deposited in the Government Treasury. Hence, to avoid procedural delays in obtaining approval and release of funds for individual projects, a standardized process for annual planning and submission is required.

3. To streamline the process of planning, submission, approval of EMF utilization projects and to ensure the timely availability of funds for environmental and developmental activities under the mining sector, a draft SOP has been prepared, as under:-

A) Eligible Activities

As per Rule 69 of PMMR, 2013, EMF funds can be utilized for the following purposes:

- i. Restoration, repair, reclamation, and rehabilitation works for adjoining/external damage outside the quarry area caused by mining activities (excluding damages caused by negligence of the Mineral Concession Holder).*
- ii. Provision of common facilities for the benefit of communities in and around mining areas.*
- iii. Development of infrastructure facilities for orderly growth of mining operations and allied activities (e.g., roads, stone crusher estates, water supply, etc.).*
- iv. Funding of studies, surveys, exploration, prospecting of minerals, or procurement of related equipment and machinery.*
- v. Education, awareness, and training programs for Mineral Concession Holders and departmental staff.*
- vi. Implementation of Government schemes for incentives, awards, or recognition for scientific and sustainable mining.*
- vii. Any other object considered appropriate by the Government.*

B) Procedure for Preparation and Submission of EMF Project Plans

Step 1: Identification of Projects

- Each DMO shall identify potential activities/projects within their jurisdiction falling under the eligible heads listed above.
- Projects should be prioritized based on environmental need, community impact and feasibility.
- DMOs shall prepare an Yearly EMF Plan in the month of October each year (for the upcoming financial year), including therein:
 - List of proposed projects.
 - Detailed scope of work.
 - Reference of the rule of PMMR 2013.
 - The estimated cost of each project.
 - Requirement of funds in the next financial year.
 - Justification and expected outcome.
 - Proposed timeline for execution.

Step 2: Submission to Head Office

- The Annual EMF Utilization Plan shall be submitted by 30th November of each year to the Director, Mines & Geology, Punjab.
- The Head Office will compile all district-wise proposals for the preparation of a consolidated EMF demand for submission to the Finance Department (FD) for allotment of budget under the Mining Department Budget Major Head 2853.

Step 3: Approval and Fund Demand

The Head Office will finalize the consolidated proposal and forward it to FD for approval and release of funds for utilization in the next financial year, during the course of preparation of budget estimates for the next financial year.

C) Execution of Approved Projects

After receipt of funds, the approved EMF projects shall be implemented by the concerned DMOs as per the sanctioned estimates.

D) Project inclusion after Plan Approval

That any new work/project can be included during the year after the plan approval, with the recommendation of the DC and approval of the Director, Mining and Geology.

E) Financial Management

- All EMF funds shall be maintained under the prescribed Treasury Head as per the FD and department instructions issued from time to time.
- Expenditure shall be incurred strictly as per approved projects and within the sanctioned limit.

- Budget for the projects shall be got allotted from the Head Office, based upon the demand submitted at the time of yearly plan and subject to the budget provision made by the Finance Department.
 - No funds will be drawn in advance of its requirement and the expenditure will be done as per the financial rules.
 - The expenditure management instructions issued by the FD from time to time will be adhered in toto.
4. This draft SOP may be adopted for the implementation of EMF-funded projects/ activities.

Compliance Affidavit_Karan Singh v. State of Punjab and Ors.

1 message

Satakshi Sood <satakshi@amaltaslaw.in>
To: "kanwar.mrinal@gmail.com" <kanwar.mrinal@gmail.com>
Bcc: ydheerendra317@gmail.com

29 November 2025 at 16:26

Dear Ma'am,

Please find attached the compliance affidavit being filed on behalf of Respondent No.1 in OA 740 of 2024 pending before the NGT.

Regards,

Satakshi Sood

Partner



AMALTAS LAW CHAMBER

S-262, GF, Greater Kailash-I, New Delhi - 110048

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